

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL (SZ), CHENNAI
BENCH AT CHENNAI**

O.A. No. 41 of 2023

BETWEEN:

Paramesh Baligolla
3/104/2
ThumParthi,
S C Colony,
Dharmavaram,
Anantapur,
Andhra Pradesh 515672

...Applicant

VS

The Chief Secretary,
Government of Andhra Pradesh and 9 ors.

...Respondents

**STATUS REPORT/COUNTER FILED BY THE 4TH RESPONDENT -
DISTRICT COLLECTOR**

Dated: 16.04.2025

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BEFORE THE HONOURABLE NATIONAL GREEN TRIBUNAL (SZ), CHENNAI

BENCH AT CHENNAI

O.A. NO. 41 of 2023

Between:

Paramesh Baligolla.

3/104/2, Thum Parthi,

SC Colony, Dharmavaram,
Anantapur, A.P. – 515 672.

... Applicant

And

1. The Chief Secretary,

Govt. of Andhra Pradesh and 8 others

... Respondents

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It is certified that all the documents contained in the above annexure are true copies.

Date: 16.04.2025

BEFORE THE NATIONAL GREEN TRIBUNAL (SZ), CHENNAI**O.A. NO. 41 of 2023****Between:**

Sri Paramesh Baligolla.
3/104/2, Thum Parthi,
SC Colony, Dharmavaram,
Anantapur, A.P. – 515672.

... Applicant**And**

1. The Chief Secretary, Govt. of Andhra Pradesh,
1st Block, 1st Floor, Interim Govt. Complex,
A.P. Secretariat, Velagapudi, Guntur District, A.P.
2. Department of Water Resources,
Through Principal Secretary to Government,
4th Block, 1st Floor, Room No. 216,
A.P. Secretariat Office, Velagapudi: A.P.
3. Revenue Department,
Through Principal Secretary to Government,
4th Block, Ground Floor, Room No. 135,
A.P. Secretariat Office, Velagapudi, A.P.
4. The Collector and District Magistrate,
Sri Sathya Sai District,
Sathya Sai Mirpuri College of Music,
Gokulam, Main Road, Puttaparthi, A.P.
5. The Revenue Divisional Officer,
Geetha Bhavan Road, PRT Street,
Dharmavaram, Sri Sathya Sai District, A.P.
6. The Municipal Commissioner, Kadiri Gate Road,
Kesava Nagar, Dharmavaram, A.P.
7. Directorate of Town and Country Planning,
Government of Andhra Pradesh,
MGM Capital Building, Ground Floor,
Backside of Dr. Y.S.R. Arogyasri Health Care Trust,
Chinna Kakani, Mangalagiri, Guntur, A.P.



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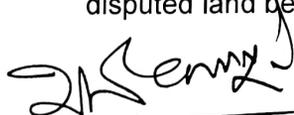
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8. Department of Agriculture,
Government of Andhra Pradesh,
Represented by Commissioner of Agriculture,
Old Mirchi Yard, Nallapadu Road, Chuttagunta,
Guntur, A.P.
 9. The Mandal Revenue Officer,
Geetha Bhavan Road, PRT Street, Dharmavaram
Sri Sathya Sai District, A.P.
 10. Kethireddy Venkatarami Reddy,
Member of Legislative Assembly.
D.No.15/84, SBI Colony, Dharmavaram,
Sri Sathya Sai District, A..P.
- ... Respondents

COUNTER AFFIDAVIT FILED ON BEHALF OF RESPONDENT NO.4

I, T.S.Chetan, S/o.T.M.Sreeram, aged about 35 years, presently working as Collector and District Magistrate, Sri Sathya Sai District, AP, do hereby solemnly affirm and sincerely state on oath as follows:

1. I respectfully submit that I am Respondent No.4 in the present O.A. and as such I am well acquainted with the facts of the case. It is submitted that I have read and understood the affidavit filed in support of the present O.A. and I deny all the averments and allegations made therein except those that are specifically admitted herein.
2. It is submitted that the present OA is filed seeking directions to respondents 6 & 7 for removal of all illegal constructions on the disputed land in Yerraguddam Hill and Dharmavaram Lake Area and further directions to 5th respondent to identify and earmark the contours of the Dharmavaram Lake bearing S.No.661 and update the revenue records pertaining to the disputed land bearing S.Nos.904 to 909-2 of Dharmavaram.



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3. It is submitted that as per Irrigation Department records, the Dharmavaram M.I. Tank was originally constructed across the River Chitravathi many years ago, named Sri Kriyasakthi Vadayar of Mysore Samsthanam, located on the southeast side of Dharmavaram Town in Sri Sathya Sai District. This tank was developed to store 10.57 M.Cum (373.30 M.Cft.) of water. The total length of the tank bund is 5475 meters, with 8 surplus weirs having a total length of 836.80 meters, designed to manage a maximum flood discharge of 855 Cumecs (30,207 Cusecs). There are 4 sluices located in the earthen bund, serving an ayacut of 1922 acres. The total extent of the Dharmavaram M.I. Tank is situated in S.No. 661, covering an area of 1741.66 acres in Dharmavaram village, as follows:

S.No.	Name of Revenue Village	Survey No.	Extent (in Acs.)	Classification	Remarks
1.	Dharmavaram	661-1	1732.54	Government Poramboke	KriyasakthiVadayar Cheruvu (Dharmavaram M.I. Tank)
2.	Dharmavaram	661-6	4.52	Government Poramboke	Cheruvu Thottu
3.	Dharmavaram	661-7	4.60	Government Poramboke	Cheruvu Thottu
TOTAL			1741.66		

4. It is submitted that, the land in Sy.No.661-1 admeasuring an extent of 1732.54 is classified as "KriyasakthiVadayarCheruvu(Tank)" of Dharmavaram village as per RSR of the village and it is purely a government land and related Water Resources Department and vested with the State Government.


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5. It is submitted that as per the Re-settlement Survey Records, there appears to be block-split/sub-division of S.No.661-1 into S.Nos.904 to 907 vide Proceedings bearing 8A/106/39 dated 31.12.1933. The said sub-division was manually entered with hand writing along with the date and proceedings in the RSR records. After the said block-split, S.No.661-1 was sub-divided in the following manner:

Sl.No	Sy.No	Extent (Ac.cts)
1.	661-1	1712.08
2.	904	10.06
3.	905	3.28
4.	906	5.32
5.	907	1.80
Total		1732.54

6. It is submitted that the said Ac.1712.08 cents was treated as Kriyasakthi Vadayar Cheruvu (Tank). The balance Ac.20.46 cents continued to be reflected as the "Government Poramboke" in the revenue records.
7. It is submitted that the S.No.905 appears to have been further sub-divided during the years into S.No.905-1 admeasuring Ac.0-86 cents and S.No.905-2 admeasuring Ac.2.42 cents. However, there are no sub-divisions in any of the other survey numbers. The Field Measurement Book (FMB) also clearly demarcates the aforesaid survey numbers along with sub-divisions.
8. It is submitted that there are no records available evidencing any assignment of lands situated in S.Nos.904 to 907 in favour of any persons except for an extent of Ac.2-42 cents in S.No.905-2 in favour of Talari Narayanappa, son of Pothappa vide D.A. Dis.No. 548/64 dated 28.03.1960. Despite there being no records of Ayan Conversion



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available, the lands forming part of S.Nos.904 to 907 were shown in the Adangals pertaining to years 1988 & 1991 in the following manner:

Sl.No	Sy.No	Extent (Ac.cts)	Name
1.	904	10.06	G.Nallappa
2.	905-1	0.86	Assessed Waste
3.	905-2	2.42	T.Narayanappa
4.	906	5.32	Ma..Thum.. Nagappa
5.	907	1.80	Assessed Waste

As far as the names of the persons reflected in the Adangals are concerned, there are no other proceedings or records corroborating that the said lands were assigned to the said individuals.

9. It is submitted that, upon verification of the Prohibited Properties list communicated to the District Registrar under Section 22A(1)(b) by the Tahsildar, Dharmavaram, it is found that land to the extent of Ac.1732.54 cts in Sy.No.661-1 of Dharmavaram Village was included in the Prohibited Properties list under Section 22A(1)(b) of the A.P. Registration Act, 1908. However, Sy.Nos. 904, 905, 906, 907 and their respective subdivisions, as mentioned above, were not included in the Prohibited Properties list communicated to the District Registrar under Section 22A(1)(b) of the A.P. Registration Act, 1908.
10. It is submitted that there were further sub-divisions noticed in the RSR records with respect to S.Nos.908 to 910. However, the said sub-divisions are without any attestation and required supporting documents such as Taluk Account 8A(related to Sub-dividing a land). Moreover, there is no Field Measurement Book (FMB) available in respect of S.Nos.908 & 909 of Dharmavaram.



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11. It is submitted that the aforesaid lands in S.Nos.904 to 910 were previously part of KriyasakthiVadayar Cheruvu(Tank), which belong to the Water Sources/Irrigation Department. As stated above, the said lands were not assigned to anyone except for an extent of Ac.2-42 cents in S.No.905-2 in favour of Talari Narayanappa, son of Pothappa vide D.A.Dis.No.548/64 dated 28.03.1960.
12. It is submitted that while things stood thus, there were several entries made in the webland records. On verification of tenure details of officers worked as Tahsildars, Dharmavaram, it is observed that the following entries in webland were attested by the then Tahsildar, Dharmavaram.

Sl.No	Sy.No	Extent	Date	Entry made in the name of	1B.No	Time
1	904	5.03	10.09.2020	GasthePeddakka w/o Anjaneyulu	848	14.41
			31.03.2021	GaliVasumathi w/o KethireddyVenkata Krishna Reddy	3164	20.27
2	905-2	2.42	04.01.2012	TalariSraswathamma	855	00.00
			14.09.2020	Anke Narayana s/o AnkePeddanna	3165	5.31
			27.10.2020	J.Obulamma w/o J.Narayana	3214	13.37
			30.01.2021	GaliVasumathi w/o KethireddyVenkata Krishna Reddy	3164	19.10
3	908-1	5.00	13.05.2015	Sake Govindu s/o Narayanappa	1504	16.52
			12.09.2017	Sake Govindu s/o Narayanappa	1504	05.31
			12.09.2017	S.Ramulamma w/o late S.Govindu	2773	05.31
			15.09.2020	GaliVasumathi w/o KethireddyVenkata Krishna Reddy	3164	10.44
4	909-1	4.90	19.05.2015	BoginaVenkataramudu s/o BoginaRamanna	1322	23.07
			15.09.2020	GaliVasumathi w/o KethireddyVenkata Krishna Reddy	3164	10.50
5	909-2	1.00	26.06.2015	K.Seshu s/o Hanumanna	2576	17.31
		1.00	26.06.2015	K.Venkatanarayana s/o Hanumanna	2577	17.31
		1.00	26.06.2015	K.Thimmanna s/o Hanumanna	2578	17.31
		3.00	15.09.2020	GaliVasumathi w/o KethireddyVenkata Krishna Reddy	3164	10.53


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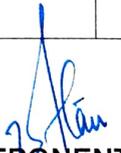

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13. It is further submitted that an extent of Ac.2-42 cents in S.No.905-2, which was assigned land, was incorrectly entered in the name of Smt. Gali Vasumathi, W/o Kethireddy Venkata Krishna Reddy, instead of being resumed in accordance with the provisions of the Andhra Pradesh Assigned Lands (Prohibition of Transfers) Act, 1977 (AP POT Act). In this regard, a Show-Cause Notice bearing Rc.No.Ser-II/113/2025, dated 11.02.2025, was issued to the then Tahsildar, Mr. Neelakanta Reddy, directing him to provide an explanation within 10 days from the date of the notice as to why necessary disciplinary action should not be initiated against him under the provisions of the Andhra Pradesh Civil Services (Classification, Control and Appeal) Rules, 1991. Mr. Neelakanta Reddy, former Tahsildar, Dharmavaram, has submitted his explanation on 20.02.2025 and the matter is under consideration for passing final orders.

14. It is submitted that solely due to the aforesaid acts, it facilitated the registration authorities to accept the following sale transactions –

Sl. No	Sy. No.	Full Extent	Purchased Extent	Sold by	Purchased by	Document No. and Date
1	905-2	2.42	2.42	1.Anke Narayana s/o AnkePeddanna 2. TalariAnjinamma w/o TalariRangappa	GaliVasumathi w/o Kethireddy Venkata Krishna Reddy	4199/ 28.9.2020
2	908-1	5.00	5.00	1.Sake Ramulamma w/o Sake Govindu 2. Sake Kadiresa s/o Sake Govindu 3. Sake Nagendra s/o Sake Govindu 4. S.Lakshmi Narayana s/o Sake Govindu 5. Sake Lakshmi Devi s/o Nalleni Sreeramulu	GaliVasumathi w/o Kethireddy Venkata Krishna Reddy	3413/14.8.2 020


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3	904-C	3.00	3.00	1.Sake Akkamma w/o Sake Nagaraju 2. Sake Raju s/o Sake Nagaraju 3. Sake Jyothi w/o Sake Nagaraju 4. Sake Harini D/o Sake Nagaraju	GaliVasumathi w/o Kethireddy Venkata Krishna Reddy	3415/ 14.8.2020
4	909-1	4.90	4.90	1.BhogimaVenkaaramudu s/o B.Ramudu 2. B.Ramakrishna s/o B.Venkataramudu 3.Bhogima Narayana Swamy s/o B.Venkatarmudu 4.Bhogima Lakshmi Narayana s/o B.Venkataramudu	GaliVasumathi w/o KethireddyVenkata Krishna Reddy	3417/ 14.8.2020
5	904	10.06	5.03	1.G.Peddakka w/o late Anjaneyulu 2. G.Ramyasree w/o late Anjaneyulu 3. G.NaveenSarma w/o late Anjaneyulu	GaliVasumathi w/o Kethireddy Venkata Krishna Reddy	3937/ 11.9.2020
6	904-B	2.03	2.03	1.Bhogam w/o Krishnamma w/o BhogamSivaiah 2. AnkeNagendramma w/o Kullayappa	GaliVasumathi w/o Kethireddy Venkata Krishna Reddy	3414/ 14.8.2020
		Total	22.38			

15. It is submitted that by virtue of aforesaid sale deeds and irregular entries, the aforesaid Gali Vasumathi, W/o.Kethireddy Venkata Krishna Reddy had encroached upon the following extent of land by fencing the land boundary with barbed wire—

Sl.No	Sy.No.	Extent	Extent under encroachment	Mode of encroachment
1.	904	10.06	10.06	Sandal Wood and Sweet Orange tree, Mahagani trees, Dragon Fruit trees
2.	905-2	2.42	2.42 (Assignment Conditions Violated POT Case)	
3.	908	9.30	9.30	By way of Sweet Orange trees, Mahagani trees, Dragon Fruit trees.
4.	909	7.90	7.90	
5.	910	14.35	2.50	
		Total	44.03	32.18


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16. It is submitted that at the cost of repetition that the land in Sy.No.661-1 admeasuring an extent of 1732.54 is classified as "KriyasakthiVadayar Tank" of Dharmavaram village as per RSR of the village and it is purely a government land and related to Water Resources Department (previously Irrigation Department) and vested with the State Government. It is also submitted that S.Nos.904 to 907 were classified as 'Government Dry' lands in the revenue records. Moreover, the S.Nos.908 to 910 do not have any records to support their sub-division and therefore, the said lands vest with the Water Resources Department, which is also a State Department. There are no assignments in any of the lands except for an extent of Ac.2-42 cents in S.No.905-2. Therefore, purchase of said land by Gali Vasumathi is violative of provisions of the Andhra Pradesh Assigned Lands (Prohibition of Transfers) Act, 1977.
17. It is submitted that when notices were issued for eviction over the aforesaid properties, Smt. Gali Vasumathi, W/o.Kethireddy Venkata Krishna Reddy filed W.P. No.24925/2024 before the Hon'ble High Court of Andhra Pradesh at Amaravati. The said petition was disposed off vide Order dated 29.10.2024 directing the respondents not to interfere with the peaceful possession and enjoyment of the petitioners property without following the due procedure as contemplated under law. Similarly, the said Gali Vasumathi filed another W.P. No.25467/2024 challenging the Notice of eviction vide Notice File No.2LI(E)/No.438 dated 05-11-2024 without giving an opportunity of being heard and without following the due procedure as contemplated under Section 6 and 7 of the A.P.Land Encroachment Act, 1905. The said writ was



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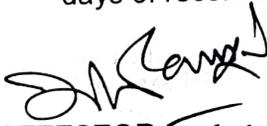
allowed by setting aside the impugned notice vide Order dated 07.11.2024. However, the Hon'ble Court observed that the proper authority is at liberty to proceed as per law on the action already initiated.

18. It is further submitted that the said Gali Vasumathi had also filed O.S. No.103/2024 before the Hon'ble Prl. District Judge, Ananthapuram against the Tahsildar, Dharmavaram, the Revenue Divisional Officer and the District Collector for declaring the title and to grant permanent injunction restraining the defendants etc., from interfering with the peaceful possession and enjoyment of Sy.No.908-1 Ac.5.00cts, Sy.No.909-1 Ac.4.90cts, Sy.No.909-2 Ac.3.00cts totaling to an extent of Ac.12.90cts. The said suit is pending adjudication.

19. It is submitted that after the filing of the present OA before this Hon'ble Tribunal, the 9th respondent Tahsildar(FAC) Smt. Yugeswari Devi had issued parawise remarks to the 4th respondent vide Rc.No.B/405/2023, dated 07.12.2023, whereunder it was categorically stated at para no. 5 -

"the said Farm House which applicant is complaining to be illegally constructed by encroaching the 20 acres of land forming part of the Dharmavaram lake are in fact it is situated in Survey Number 904, which does not form, part of the Dharmavaram Lake area with Survey Number 661-1. Hence there is no encroachment of 20 acres of land in Dharmavaram Lake near the Yerraguddam hill".

From the bare reading of Para 5, along with the facts presented in the preceding paragraphs, it is apparent that the report submitted by Smt. Yugeswari Devi, the then Tahsildar, was concocted and misrepresented. Consequently, Smt. S. Yugeswari Devi, former Tahsildar, Dharmavaram, has been directed to provide a written explanation for this lapse within 10 days of receiving the notice, explaining why disciplinary action should not


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be initiated against her under the provisions of the Andhra Pradesh Civil Services (Classification, Control and Appeal) Rules, 1991, vide Show-Cause Notice bearing Rc.No.Ser-II/113/2025, dated 11.02.2025. Smt S. Yugeswari Devi, former Tahsildar, Dharmavaram, has submitted her explanation on 24.02.2025 and the matter is under consideration for passing final orders.

20. It is further submitted that one Sri Kotla Ajash Babu, S/o Kotla Pothalaih of Anantapur, has filed a Public Interest Litigation (PIL) bearing No. 195 of 2024 before the Hon'ble High Court of Andhra Pradesh at Amaravati, seeking directions against the official respondents for their alleged inaction in removing encroachments in Dharmavaram Lake, situated in Survey Nos. 661, 904, 905, 906, 907, 908, and 909 of Dharmavaram Village. In this regard, a counter affidavit has also been filed by the official respondents and the matter is pending adjudication.

21. It is further submitted that the land in Sy. No. 905-2, admeasuring 2.42 acres, was originally assigned in the year 1960 vide DAR Dis. No. 548/64 dated 28.03.1960 in favour of Sri Talari Narayanappa, S/o Pothappa. Subsequently, the said land was purchased by Smt. Gali Vasumathi, W/o Kethireddy Venkatakrishna Reddy, under Document No. 4199/2020 dated 18.09.2020, and pattadar passbooks were issued in her favour vide IB No. 3164. However, in view of the contravention of the provisions of the Andhra Pradesh Assigned Lands (Prohibition of Transfers) Act, 1977 (Act 9 of 1977), notices in Form I and Form II were issued to both the transferor and the transferee by the Tahsildar, Dharmavaram, vide



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Rc. No. 334/2024/A dated 05.03.2025. No explanation was received from either party. Accordingly, the land was resumed to the Government under Section 4(1)(a) of the said Act, pursuant to the proceedings of the Tahsildar vide D.Dis. No. 334/2024/A dated 24.03.2025. The said orders were also served to all concerned by way of Registered Post. Aggrieved by the said orders passed by the Tahsildar, Dharmavaram, Smt. Gali Vasumathi, w/o Kethireddy Venkata Krishna Reddy filed a writ in W.P 8919/2025 on the file of Honourable High Court of A.P. The Honourable High Court vide Order dated 04.04.2025 was pleased to dispose the case on 4.4.2025. The orders are awaited.

22. It is also submitted that the Joint Collector, Sri Sathya Sai District, has initiated suo motu action under Section 9 of the Andhra Pradesh Rights in Land and Pattadar Passbooks Act, 1971, by issuing notices vide Rc. No. 27817/2025/Cord2 dated 19.03.2025 for cancellation of the Webland entries. The matter is currently under process.

PARAWISE REMARKS

23. Adverting to the averments in paragraphs 3 and 4 of the subject OA, it is submitted that the background of Dharmavaram Lake and Yerragudem Hill has been comprehensively addressed in the preceding paragraphs and, as such, does not require any specific traverse.

24. Adverting to the averments in para 5 to 7, it is submitted that the said Smt. Gali Vasumathi is encroaching a total extent of Ac.32-18 cents of land in S.Nos.904, 905-2, 908, 909 & 910 of Dharmavaram Village, which form part of S.No.661-1 of Dharmavaram Lake and belong to the Water Resources Department, Govt. of AP.



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25. In reply to the averments in para 8, which allege that the authorities are not taking action to prevent the 10th respondent from committing illegal activities, it is respectfully submitted that the authorities taken action already against the illegal encroachments but have also commenced disciplinary proceedings as below:

- When notices were issued under Encroachment Act, 1905 for eviction over the aforesaid properties, Smt. Gali Vasumathi, w/o Kethireddy Venkata Krishna Reddy the sister-in-law of the 10th respondent filed W.P. No.24925/2024 before the Hon'ble High Court of Andhra Pradesh at Amaravati. The said petition was disposed off vide Order dated 29.10.2024 directing the respondents not to interfere with the peaceful possession and enjoyment of the petitioner's property without following the due procedure as contemplated under law.
- Similarly, the said Smt.Gali Vasumathi the sister-in-law of the 10th respondent filed another W.P. No.25467/2024 challenging the Notice of eviction vide Notice File No.2LI(E)/No.438 dated 05-11-2024 without giving an opportunity of being heard and without following the due procedure as contemplated under Section 6 and 7 of the A.P.Land Encroachment Act, 1905.
- Smt.Gali Vasumathi the sister-in-law of the 10th respondent had also filed O.S. No.103/2024 before the Hon'ble Prl. District Judge, Ananthapuram against the Tahsildar, Dharmavaram, the Revenue Divisional Officer and the District Collector for declaring the title and to grant permanent injunction restraining the defendants etc., from interfering with the peaceful possession and enjoyment of



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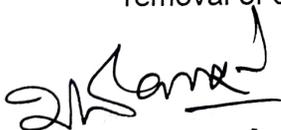


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Sri Satya Sai District
Puttaparthi

Sy.No.908-1 Ac.5.00cts, Sy.No.909-1 Ac.4.90cts, Sy.No.909-2 Ac.3.00cts totaling to an extent of Ac.12.90cts. The said suit is pending adjudication.

- In respect of Sy.No.905-2 ext.2.42acres the Tahsildar, Dharmavaram vide his proceedings in D.Dis. No. 334/2024/A, Dated 24.03.2025 passed against the contravention of D.Form Patta as was purchased by her. The land was resumed to the Government under Section 4(1)(a) of the said Act, pursuant to the proceedings of the Tahsildar, Dharmavaram vide D.Dis. No. 334/2024/A dated 24.03.2025. Aggrieved by the said orders passed by the Tahsildar, Dharmavaram, Smt. Gali Vasumathi, w/o Kethireddy Venkata Krishna Reddy again filed a writ in W.P 8919/2025 on the file of Honourable High Court of A.P. The Honourable High Court vide Order dated. 04.04.2025 was pleased to dispose the case on 4.4.2025. The orders are awaited.
- The Joint Collector, Sri Sathya Sai District, has initiated suo motu action under Section 9 of the Andhra Pradesh Rights in Land and Pattadar Passbooks Act, 1971, by issuing notices vide Rc.No. 27817/2025/Cord2 dated 19.03.2025 for cancellation of the Webland entries. The matter is currently under process.

So, in every aspect at every stage efforts have been taken for removal of encroachments. It is far away from truth as contented by the Petitioner, that the respondent authorities are not taken any steps in removal of encroachments.



ATTESTOR
TAHSILDAR
DHARMAVARAM Mandal
Sri Sathya Sai (Dist)



DEPONENT
District Collector
Sri Satya Sai District
Puttaparthi

26. In reply to the averments in para 14 & 15 that the flow of water had been withheld to the nearby agricultural lands; that the lake was converted into private water body in order to operate boats to reach his guest house; and further that illegal withholding of water is causing severe hardship to the local farmers are all incorrect and hereby denied. Except for the encroachment as mentioned above, no other activities over Dharmavaram Lake, as alleged, are taking place. The Lake is fully under the control of the Water Resources Department.

In the above circumstances, it is humbly prayed that this Hon'ble Tribunal may be pleased to pass appropriate orders as deemed fit in the above O.A. No.41 of 2023.

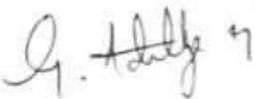
Solemnly affirmed this the **16th** day of April, 2025 at Puttaparthi


DEPONENT
 District Collector
 Sri Satya Sai District
 Puttaparthi


ATTESTOR
TAHSILDAR
 DHARMAVARAM Mandal
 Sri Sathya Sai (Dist)
VERIFICATION

I, T.S.Chetan, son of T.M.Sreeram, aged about 35 years, presently working as Collector and District Magistrate, Sri Sathya Sai District, AP, do hereby verify and state that the contents stated in the above paras are true and correct to the best of my knowledge, belief and information.

Verified on this the **16th** day of April 2025 at Puttaparthi.


COUNSEL FOR RESPONDENTS


DEPONENT
 District Collector
 Sri Satya Sai District
 Puttaparthi

అనంతపురం జిల్లా, ధర్మవరం తాలూకా, నెం 42 య, ధర్మవరం గ్రామం
 రి-సెటిల్ మెంట్ ఫయిన్లలో రిజిస్టరు

INDEX OF COLUMN NUMBERS కలం నెంబర్ల పేజీ

No. కలం నెం	Col No కలం నెం
Re-survey number and Sub-division రి సర్వే నెంబరు, సబ్ డివిజన్	5 If double crop, rate of consolidation or composition. ఇరుభాగం అయితే కాంపాండు లేక ఇరుభాగం రేటు
Old survey number and letter పాత సర్వే నెంబరు, లెటరు	6 Class and sort of soil భూమి ముక్క తరగతిని రకమున్ను
Government (G) or Inam (I) సర్కారు లేక ఇనాము	7 Taram తరము
Dry (D), Wet (W), Unassessed (U) or Poramboke (P) If wet, source of irrigation and class వ్రుణ, నీరు, తరం కట్టించి లేక పారంబోకు, వణ అయిన యెడల అలాధారం, గ్రామం	8 Rate per acre చీకరా 1 కి రేటు
	9 Extent విస్తీర్ణము
	10 Assessment ఖస్తు
	11 Number of Patta or Inam Title-deed and name of Palladar or Inamdar పట్టా లేక ఇనాం టైటిల్ డీడు; నెంబరు, పట్టాదారు లేక ఇనాందారు పేరు
	12 Remarks వరం.

1	2	3	4	5	6	7	8	9	10	11	12	
1	56-2	G	D	8-4	7	0	4	9	1	2	4	681 పామశెట్టి కంగరప్పగారి సంతక
2	56-2	G	D	8-4	7	0	4	14	11	J	8	29 పాగాల బాలయ్యగారి బాలయ్య
3	56-1	I	D	8-4	7	0	4	6	08	1	11	1110 } పామశెట్టి కంగరప్పగారి సు.
												1184 } కీవన్న
												1185 }
4	56-1	I	D	8-4	7	0	4	7	1	1	12	1110 } పాగాల బాలయ్య
												1184 }
												1185 }
								36	81	9	3	
2	54	G	D	7-5	7	0	4	25	11	6	4	120 తప్పిలు లిస్సు చూడుము
3	53, 54	G	D	7-5	7	0	4	16	76	4	3	437 మాడుల వెంకప్పగారి వారణయ్య
4	56/1, 57	G	D	8-4	7	0	4	47	16	11	13	472 తప్పిలు లిస్సు చూడుము
5	57	G	D	8-4	7	0	4	18	2	4	8	606 సక
6	58	I	D	8-4	7	0	4	17	49	4	6	857 రావయ్యగారి గచ్చువరం వీరభద్ర
7	56/2	G	D	8-4	7	0	4	29	15	7	5	186 అవురావరి ఫకీర్ కోపాబు
8	56/3	G	D	7-5	7	0	4	16	90	4	4	194 సుబ్బన్నగారి తిమ్మే పుల్లయ్య
9	51, 52	G	D	7-5	7	0	4	11	93	3	0	288 ఆకుల లిమ్మయ్యగారి కాళయ్య
	51, 52	G	D	7-5	7	0	4	10	25	2	9	24 లలివేపర్తి చన్నయ్యగారి చన్నయ్య
								22	10	5	9	
10	50	G	D	7-5	7	0	4	13	70	3	7	263 కొండశెట్టిగారి ఆరవ క్రిష్ణయ్య
	49	G	D	7-5	7	0	4	9	73	2	7	20 తప్పిలు లిస్సు చూడుము
	45/2	G	D	7-5	7	0	4	8	42	2	4	533 న్యామయ్య వెంకటరావుగారి శేష
												గిరిరావు
11	45/1	G	D	7-5	7	0	4	13	20	3	5	62 తప్పిలు లిస్సు చూడుము
12	48	G	D	7-5	7	0	4	6	57	1	10	62 సక
13	47	I	D	7-5	7	0	4	9	4	2	4	1817 సక
14	46-2	I	D	7-5	7	0	4	4	48	1	2	1817 సక
15	46-1	I	D	7-5	7	0	4	11	75	2	15	1811 గరుడయ్యగారి వెంకట సుబ్బరావు
								16	23	4	1	
	5	G	D	7-5	7	0	4	19	58	4	14	502 బుక్కపట్టణం దుర్గాకుల భాద్ర
	4	G	D	7-5	7	0	4	2	4	0	8	52
								21	62	5	6	

Dharmavaram-42-1
 (5, 6, 7, 13, 17)
 17-2-16-1, 42

		3	4	5	6	7	8	9	10	11		12
1	183-1,184, 185	G	D		8-4	7	0 4	A C 5 14	R A. 1 5	481	తప్పిలు లిస్టు చూడుము	
2	183-1,2, 184,185	G	D		8-4	7	0 4	4 82	1 3	520	గుండు లిస్టు గురి పెద్ద బెంకట్రా మన్న	
								9 96	2 8			
8	1 182	G	D				0 6	4 80	1 13	558	గుండు గొలు అలిస్టు గురి అంజవచ్చు	†
2	182,183-1,2	G	D		8-4	7	0 4	15 5	3 12	558	సద	
								19 85	5 9			
6	192-1	I	D		4-3	4	0 12	20 15	15 2	763	తప్పిలు లిస్టు చూడుము	‡
0	192-3	G	D				1 8	5 66	8 8	388	సద	‡
								1782 84				‡
661	1 *	G	P									
2	192-2	G	W	†	4-2	2	9 0	0 2	0 3			
3	192-2	G	W	†	4-2	2	9 0	0 20	1 13	293	విర్రగుంట పాను మక్క- పురం	
4	192-2	G	W	†	4-1	1	9 9	0 2	0 3		తుంపరి శివయ్య	
5	192-2	G	W	†	4-1	1	9 9	0 2	0 3	167	బోగం పెద్దయ్య గురి చిన్నారాయ గయ్య గురి శేషమ్మ	చెరువు పొట్ట
6	21/1ofV No 35, Malla- kaluva	G	P					4 52				చెరువు పొట్ట
7	21/1ofV No 35, Malla- kaluva	G	P					4 60				
								1741 93	2 6			
1	253-1, 2	G	W	†	4-2	2	9 0	0 22	2 0	514	కొత్తూరి గురి మడి	
2	253-2	G	W	†	4-2	2	9 0	2 96	26 10	48	తప్పిలు లిస్టు చూడుము	
3	256	I	W	†	4-2	2	9 0	0 41	3 11	2906	మతం సంరక్షణ నిమిత్తం	
4	257	I	W	†	4-2	2	13 8	0 12	1 10	247,	కొత్త చెరువు రమార పాలు గురి దస్తగిరి పాలు	
								3 71	33 15	1031		
1	251-2, 3	G	W	†	4-4	4	6 3	0 14	0 14	441	కొంగనమల మామూరి పాలు గురి ఫకర్షీక్ పాలు	
2	251-2, 3	G	W	†	4-4	4	6 3	0 40	2 8	442	మడకలిరా రావుర్ పాలు గురి ఫకర్షీక్	
3	251-1, 2, 3	G	W	†	4-4	4	6 3	0 40	2 8	193	మడకలిరా పరిపాలు గురి ఖాళింపాలు	
4	251-1, 2	G	W	†	4-4	4	6 3	0 18	1 2	195	కొంగన మలమామూర్ పాలు గురి ఖాళిం పాలు	
5	251-1, 2	G	W	†	4-4	4	6 3	0 14	0 14	517	కొంగన మలమామూర్ పాలు గురి మల్లూ పాలు	
6	251-1, 2	G	W	†	4-4	4	6 3	0 14	0 14	188	కొంగన మలమామూర్ పాలు గురి ఖాళా ముశేష పాలు	
7	251-1	G	W	†	4-4	4	6 3	0 18	1 2	118	చాడప్ప గురి చాకల కొండె గారు	కాలుక
8	252	G	P					0 76				
9	254-1, 2	G	W	†	4-4	4	6 3	0 36	2 4	205	తప్పిలు లిస్టు చూడుము	
10	254-2	G	W	†	4-4	4	6 3	0 41	2 9	321	వేకు భాకారాయి	
11	250	G	W	†	4-4	4	6 3	0 6	0 6			
12	250	G	W	†	4-4	4	6 3	0 7	0 7			
								3 24	15 8			
1	255	I	W	†	4-2	2	13 8	4 96	66 15	857	యర్రగుంట పిరురావు గురి పాను మంక రావు	బ్రాహ్మిని
2	258	I	W	†	4-2	2	13 8	0 20	2 11	1815	దళ్ళారాయ రమార పాలు గురి దస్తగిరి పాలు	
3	259	G	W	†	4-3	3	7 14	0 14	1 2	759	చాన్నూరు పాలు గురి కొత్తూర్ గురి రోవర్క్ పాలు	
								5 30	70 12			
5		G	W	†	4-4	4	6 3	1 8	6 11	209	కలరాజు తిరుమల రావు గురి రామ రావు	
		I	W	†	4-1	1	14 6	0 39	5 10	960	బొజ్జయ్య గురి మారుగుల చిన్న మాధవమ్మ	
5		G	W	†	4-1	1	9 9	0 8	0 12	434	తప్పిలు లిస్టు చూడుము	

661-1 split up into 5 independent fields the area of time

holes is -

S No	661-1 =	1712-8	Tank for
	904 = GD	10-6	5-0-0
	905 = GD	3-28	1-10-0
	906 = GD	5-32	2-11-0
	907 = GD	1-80	0-14-0
		<hr/>	
		1732-54	10-3-0

S No 5
 74 81
 8A 1

311
 F.S.

17 1233

62-2A =	1-89 =	17-0-0
2A =	0-79 =	7-2-0
2C =	0-28 =	2-8-0
<hr/>		
2-26 =	26-10-0	

A to 8A no
 68/46
 pm
 24/6P

62-2A	1 0 89	0 0 0
2A2	1 0 0	9 0 0
<hr/>		
1 0 9	17	0 0 0

2A 252
 22/20

S No 133-1	HA	KAP
	0 67	0 15
2	2 32	0 51
3	3 24	6 56

SJP8A
 72/73

634-1	3 06	5 0 68
2	1 66	0 38
3	0 98	0 22

Final
 6274
 SPI 5yr

1	2	3	4	5	6	7	8	9	10	11	12
886	1168	G P					N A	A C	M A		
								0 7 2			
887	1168	G P						1 88			
	1168	G D			8-4	7	0 4	1 15	0 5		
								1 0 5			
888	1168	G P						1 89			
	1168	G D			8-4	7	0 4	3 63	0 15		
								3 57	0 15		
889	1160	G P						2 79			
	1160	G D			8-4	7	0 4	0 31	0 1		
								3 10	0 1		
890	1160	G P						2 0			
891	1159	I D			8-4	7	0 4	11 34	2 13	470	செயல் செய்ய முடியாது
892	1157, 1158-3	G D			8-4	7	0 4	8 78	2 3	569	செ
	1157, 1158-1	G D			8-4	7	0 4	6 1	1 10		
								15 29	3 13		
893	1160	G P						1 10			
894	1151	G P						0 61			
895	1157, 1158-3	G D			8-4	7	0 4	13 51	3 6	304	செயல் செய்ய முடியாது
	1157	G D			8-4	7	0 4	7 53	1 14	530	செயல் செய்ய முடியாது
								21 4	5 4		
896	1151	G P						0 49			
897	1151	G P						0 95			
898	1152	G D			8-4	7	0 4	4 94	1 4	108	செயல் செய்ய முடியாது
899	1153	G P						1 70			
900	1153	G P						1 33			
901	1150	G D			8-4	7	0 4	1 68	0 7	530	செயல் செய்ய முடியாது
	1156	G D			8-4	7	0 4	2 55	0 10	364	செயல் செய்ய முடியாது
								4 23	1 1		
902	1154, 1155	G D			8-4	7	0 4	6 83	1 11	530	செயல் செய்ய முடியாது
	1154, 1155	G D			8-4	7	0 4	4 28	1 1	364	செயல் செய்ய முடியாது
								11 11	2 12		
903	1154, 1155	G D			6-4	7	0 4	20 62	5 3	141	செ
								899: 66 10 21 8			
904	661-1	G D			7-3	5	0 8	10 6	5 0		
905	661-1	G D			7-3	5	0 8	3 25	1 10		
906	661-1	G D			7-3	5	0 8	5 32	2 11		
907	661-1	G D			7-3	5	0 8	1 80	0 14		
908	661-1	G D			7-3	5	0 8	5 00	2-06		
908	661-1	G D			7-3	5	0 8	2-15	0-15		
908	661-1	G D			7-3	5	0 8	2 15	0-15		
909	661-1	G D			7-3	5	0 8	14-90	2-03		
909	661-1	G D			7-3	5	0 8	3-00	1-04		

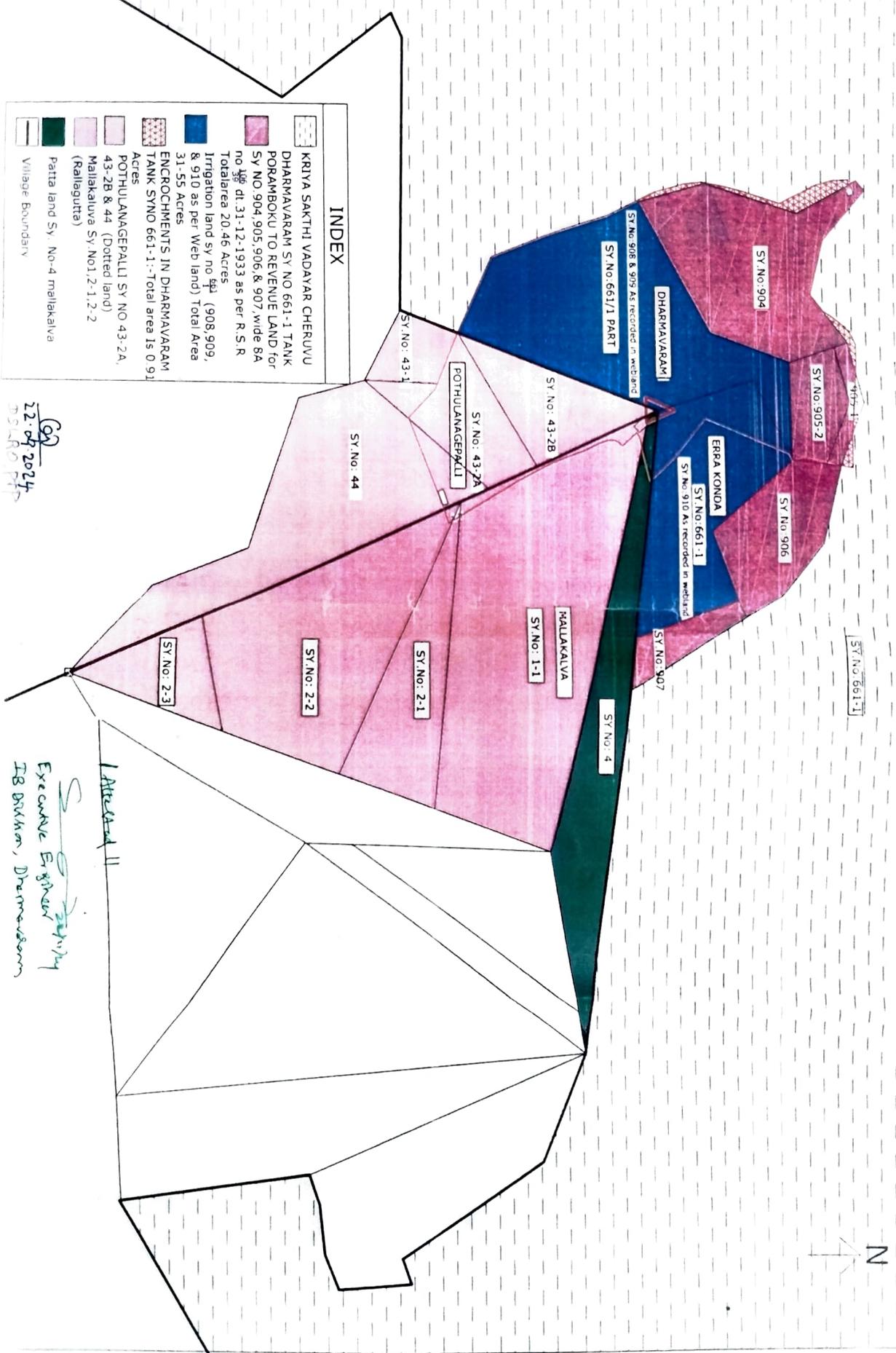
Out of line - 661-1
 as per 74-8A.
 10/6/39.
 31/12
 17/11

RE-SETTLEMENT REGISTER of the VILLEGE OF DHARMAVARAM, No 42, of DHARMAVRAM TALUK, ANANTAPUR DISTRICT

Re-Survey Number & Sub Division No.	Old Survey Number & Letter	Government (G) or Inam(I)	Dry (D) or Wet(W) Unassessed(U) Porambake(P) If wet source of irrigation and class	If double crop rate of consolidation or composition	Class and Sort of soil	Taram	Rate per Acre.	Extent in Acres	Assesment	Number of Patta or Inam Titledeed and name of pattadar or Inamdar	Remarks
1	2	3	4	5	6	7	8	9	10	11	12
661-1	...	Government	Porambake	1782.54	...	Porambake	Kriyashakthi Vadayar Cheruvu



MAP SHOWING THE LAND PARTICULARS COMBINED VILLAGES OF DHARMAVARAM, POTHULANAGEPALLI & MALLAKALVA IN DHARMAVARAM MANDAL.S.S.S DISTRICT



INDEX

- KRIYA SAKTHI VADAYAR CHERUVU
- DHARMAVARAM SY NO 661-1 TANK
- PORAMBOKU TO REVENUE LAND for SY NO. 904,905,906, & 907, wide 8A no 1/4 dt. 31-12-1933 as per R.S.R. Total area 20.46 Acres
- Irrigation land sy no 904 & 910 as per Web land) Total Area 31.55 Acres
- ENCROCHMENTS IN DHARMAVARAM TANK SYNO 661-1: Total area Is 0.91 Acres
- POTHULANAGEPALLI SY NO 43-2A
- 43-2B & 44 (Dotted land)
- Mallakalva Sy.No.1,2-1,2-2 (Rallagutta)
- Patla land Sy. No-4 mallakalva
- Village Boundary

22.09.2024
 2014/01/01

Attended II
 Executive Engineer
 IB Division, Dharmavararam

Government of Andhra Pradesh

print date : 13/02/2025

Land records details
PATTADAR'S ADANGAL

District : Sri Sathya Sai (25) Mandal : Dharmavaram (01) Village : Dharmavaram Mandal (2501006) Extent Units : Acr/Cents Chapter: 1434 Year : 2024

Serial number	Survey No.	Full area	Area not suitable for cultivation	Cultivable area	Nature of the Earth	Fee (Rs.)	Land description	Water source	Ayacut area	Account number / Aadhaar number	Pattadar's name (father's/husband's name)	Name of the person experiencing the experience (father's/husband's name)	Area of experience	The nature of experience
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15
1	904	5.0300	0.0000	5.0300	Degree	0.00	Metta	Rain	5.0300	3164	Gali Vanumathi (Kethireddy Venkata Krishna Reddy)	Gali Vanumathi (Kethireddy Venkata Krishna Reddy)	5.0300	Purchase
2	904-B	2.0300	0.0000	2.0300	Degree	0.20	Metta	Rain	2.0300	3164	Gali Vanumathi (Kethireddy Venkata Krishna Reddy)	Gali Vanumathi (Kethireddy Venkata Krishna Reddy)	2.0300	Purchase
3	904-C	3.0000	0.0000	3.0000	Degree	0.20	Metta	Rain	3.0000	3164	Gali Vanumathi (Kethireddy Venkata Krishna Reddy)	Gali Vanumathi (Kethireddy Venkata Krishna Reddy)	3.0000	Ancestral heritage
4	905-2	2.4200	0.0000	2.4200	Degree	1.42	Metta	-	2.4200	3164	Gali Vanumathi (Kethireddy Venkata Krishna Reddy)	Gali Vanumathi (Kethireddy Venkata Krishna Reddy)	2.4200	Purchase
5	908-1	5.0000	0.0000	5.0000	Degree	2.20	Metta	Rain	5.0000	3164	Gali Vanumathi (Kethireddy Venkata Krishna Reddy)	Gali Vanumathi (Kethireddy Venkata Krishna Reddy)	5.0000	Ancestral heritage
6	909-1	4.9000	0.0000	4.9000	Degree	2.09	Metta	Rain	4.9000	3164	Gali Vanumathi (Kethireddy Venkata Krishna Reddy)	Gali Vanumathi (Kethireddy Venkata Krishna Reddy)	4.9000	Purchase
7	909-2	3.0000	0.0000	3.0000	Degree	0.00	Metta	Rain	3.0000	3164	Gali Vanumathi (Kethireddy Venkata Krishna Reddy)	Gali Vanumathi (Kethireddy Venkata Krishna Reddy)	3.0000	Purchase

Government of Andhra Pradesh

print date : 13/02/2025

Land records details
PATTADAR'S ADANGAL

District : Sri Sathya Sai (25) Mandal : Dharmavaram (01) Village : Dharmavaram Mandal (2501006) Extent Units : Acres/cents Season: 1434 Year : 2024

Serial number	Survey No.	Full area	Area not suitable for cultivation	Cultivable area	Nature of the Earth	Fee (Rs.)	Land description	Water source	Ayacut area	Account number / Aadhaar number	Pattadar's name (father's/husband's name)	Name of the person experiencing the experience (father's/husband's name)	Area of experience	The nature of experience
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15
1	661-1	1732.5400	0.0000	1732.5400	Pond	0.00	Tari	Pond	0.0000	20000506	Pond (pond)	Pond (pond)	1732.5400	-

ఆంధ్రప్రదేశ్ ప్రభుత్వం
భూమి రికార్డుల వివరములు
పట్టాదారుని అడంగలు

print date : 13/02/2025

District శ్రీ సత్యసాయి-Sri Sathya Sai : (25)		Mandal దర్మవరం : (01)		Village దర్మవరం : మండలం(2501006)		Extent Units : Acr/Cents		Fasli : 1434		Year : 2024				
వరుస సంఖ్య	సర్వే నెం	పూర్తి విస్తీర్ణం	సాగుకు పనికి రాని విస్తీర్ణం	సాగుకు పనికి వచ్చు విస్తీర్ణం	భూమి స్వభావం	శిస్తు (రూ.)	భూమి వివరణ	జలాధారము	ఆయకట్టు విస్తీర్ణం	ఖాతా నెంబరు / ఆధార్ నెంబరు	పట్టాదారు పేరు (తండ్రి/ భర్త పేరు)	అనుభవ దారు పేరు (తండ్రి/ భర్త పేరు)	అనుభవ విస్తీర్ణం	అనుభవ స్వభావం
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15
1	904	5.0300	0.0000	5.0300	పట్టా	0.00	మెట్ట	వర్షం	5.0300	3164	గాలి వనుమతి (కేతిరెడ్డి వెంకట కృష్ణా రెడ్డి)	గాలి వనుమతి (కేతిరెడ్డి వెంకట కృష్ణా రెడ్డి)	5.0300	కొనుగోలు
2	904-బి	2.0300	0.0000	2.0300	పట్టా	0.20	మెట్ట	వర్షం	2.0300	3164	గాలి వనుమతి (కేతిరెడ్డి వెంకట కృష్ణా రెడ్డి)	గాలి వనుమతి (కేతిరెడ్డి వెంకట కృష్ణా రెడ్డి)	2.0300	కొనుగోలు
3	904-సి	3.0000	0.0000	3.0000	పట్టా	0.20	మెట్ట	వర్షం	3.0000	3164	గాలి వనుమతి (కేతిరెడ్డి వెంకట కృష్ణా రెడ్డి)	గాలి వనుమతి (కేతిరెడ్డి వెంకట కృష్ణా రెడ్డి)	3.0000	పిత్రార్హితము
4	905-2	2.4200	0.0000	2.4200	పట్టా	1.42	మెట్ట	-	2.4200	3164	గాలి వనుమతి (కేతిరెడ్డి వెంకట కృష్ణా రెడ్డి)	గాలి వనుమతి (కేతిరెడ్డి వెంకట కృష్ణా రెడ్డి)	2.4200	కొనుగోలు
5	908-1	5.0000	0.0000	5.0000	పట్టా	2.20	మెట్ట	వర్షం	5.0000	3164	గాలి వనుమతి (కేతిరెడ్డి వెంకట కృష్ణా రెడ్డి)	గాలి వనుమతి (కేతిరెడ్డి వెంకట కృష్ణా రెడ్డి)	5.0000	పిత్రార్హితము
6	909-1	4.9000	0.0000	4.9000	పట్టా	2.09	మెట్ట	వర్షం	4.9000	3164	గాలి వనుమతి (కేతిరెడ్డి వెంకట కృష్ణా రెడ్డి)	గాలి వనుమతి (కేతిరెడ్డి వెంకట కృష్ణా రెడ్డి)	4.9000	కొనుగోలు
7	909-2	3.0000	0.0000	3.0000	పట్టా	0.00	మెట్ట	వర్షం	3.0000	3164	గాలి వనుమతి (కేతిరెడ్డి వెంకట కృష్ణా రెడ్డి)	గాలి వనుమతి (కేతిరెడ్డి వెంకట కృష్ణా రెడ్డి)	3.0000	కొనుగోలు

ఆంధ్రప్రదేశ్ ప్రభుత్వం
భూమి రికార్డుల వివరములు
పట్టాదారుని అడంగలు

print date : 13/02/2025

District శ్రీ సత్యసాయి-Sri Sathya Sai : (25) Mandal దర్మవరం : (01) Village దర్మవరం : మండలం(2501006) Extent Units : Acres/cents Fasli : 1434 Year : 2024														
వరుస సంఖ్య	సర్వే నెం	పూర్తి విస్తీర్ణం	సాగుకు పనికి రాని విస్తీర్ణం	సాగుకు పనికి వచ్చు విస్తీర్ణం	భూమి స్వభావం	శిస్తు (రూ.)	భూమి వివరణ	జలాధారము	ఆయకట్టు విస్తీర్ణం	ఖాతా నెంబరు / ఆధార్ నెంబరు	పట్టాదారు పేరు (తండ్రి/ భర్త పేరు)	అనుభవ దారు పేరు (తండ్రి/ భర్త పేరు)	అనుభవ విస్తీర్ణం	అనుభవ స్వభావం
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15
1	661-1	1732.5400	0.0000	1732.5400	చెరువు	0.00	తరి	చెరువు	0.0000	20000506	చెరువు (చెరువు)	చెరువు (చెరువు)	1732.5400	-

District Anantapur

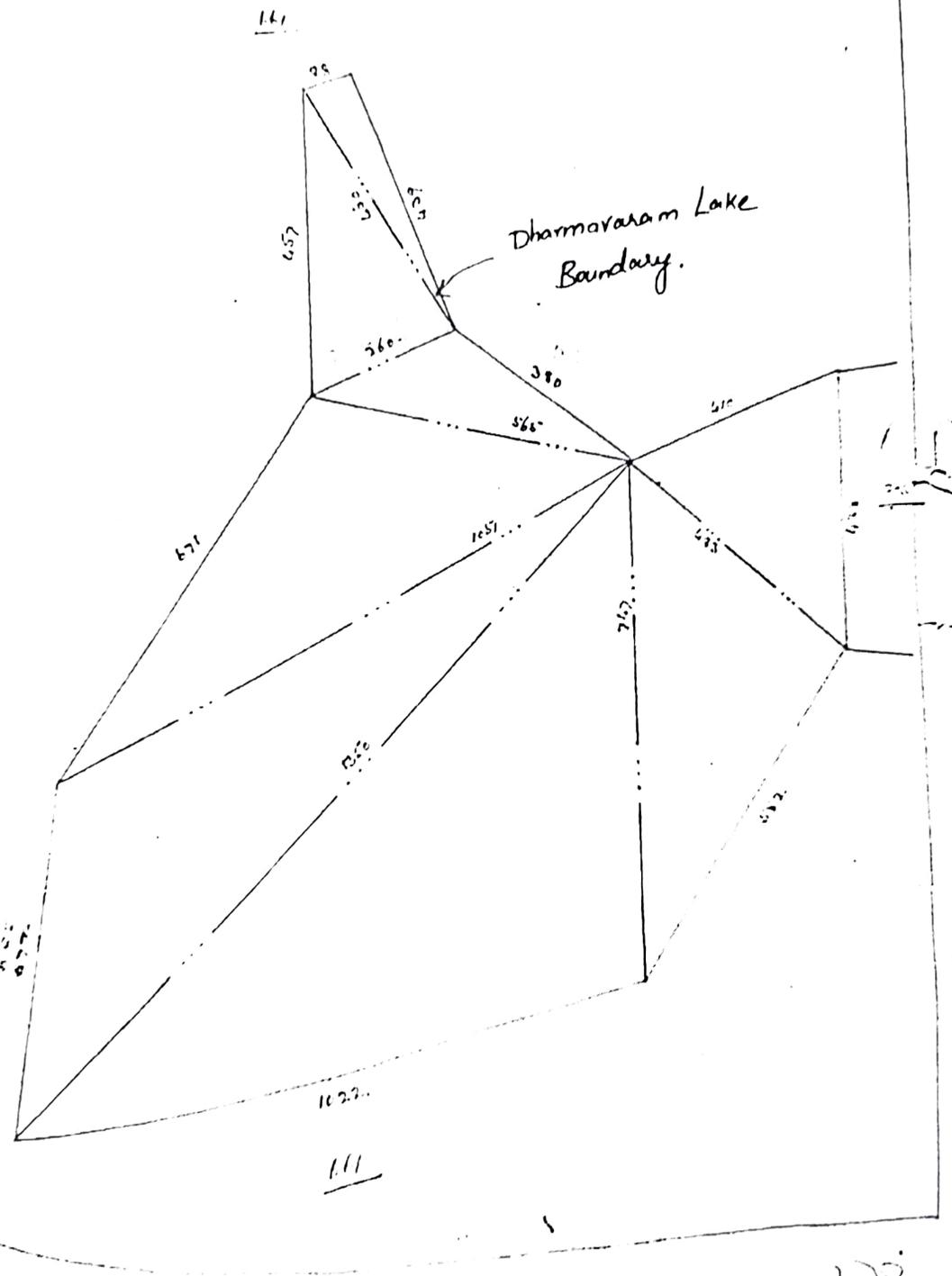
Taluk Dharmavaram

Field No. 706

Village

No	42
Name	Dharmavaram
Area	10.6 acres

Annexure - 03



Dharmavaram Lake Boundary.

Scale 1/2 inch = one chain

District Chhannarayana

Taluk. Phannarayana

Field no 905

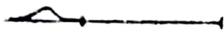
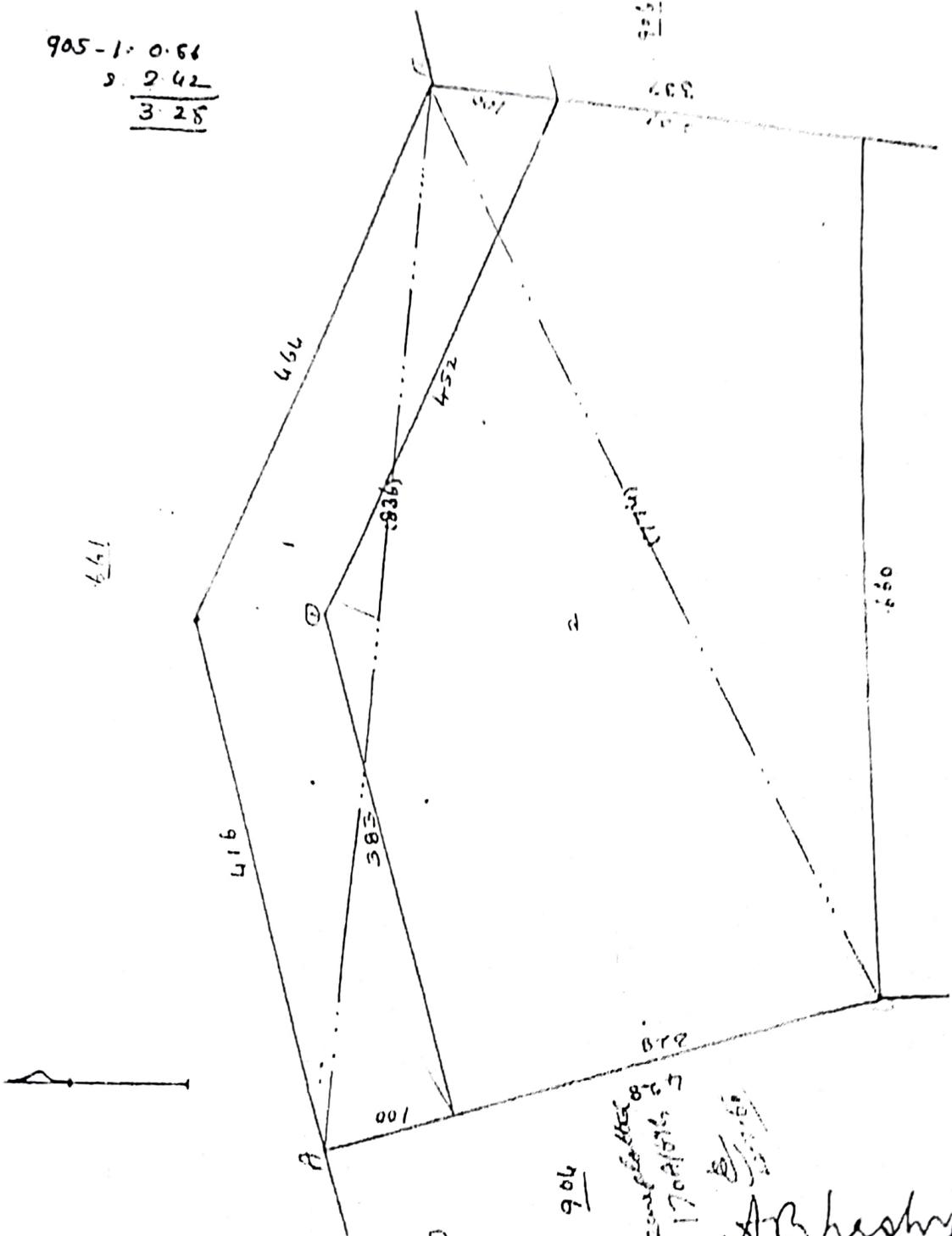
Village

No. 103

Area 1000

Area 1-2-8-1
3-2-8-11

905-1-0-66
3 2 42
3 28



B (850)
365-151
A

906

Sub. and comp. Dec. 17, 1911
R. J. Dunn

1911

A. B. Hestyan

16-12-33

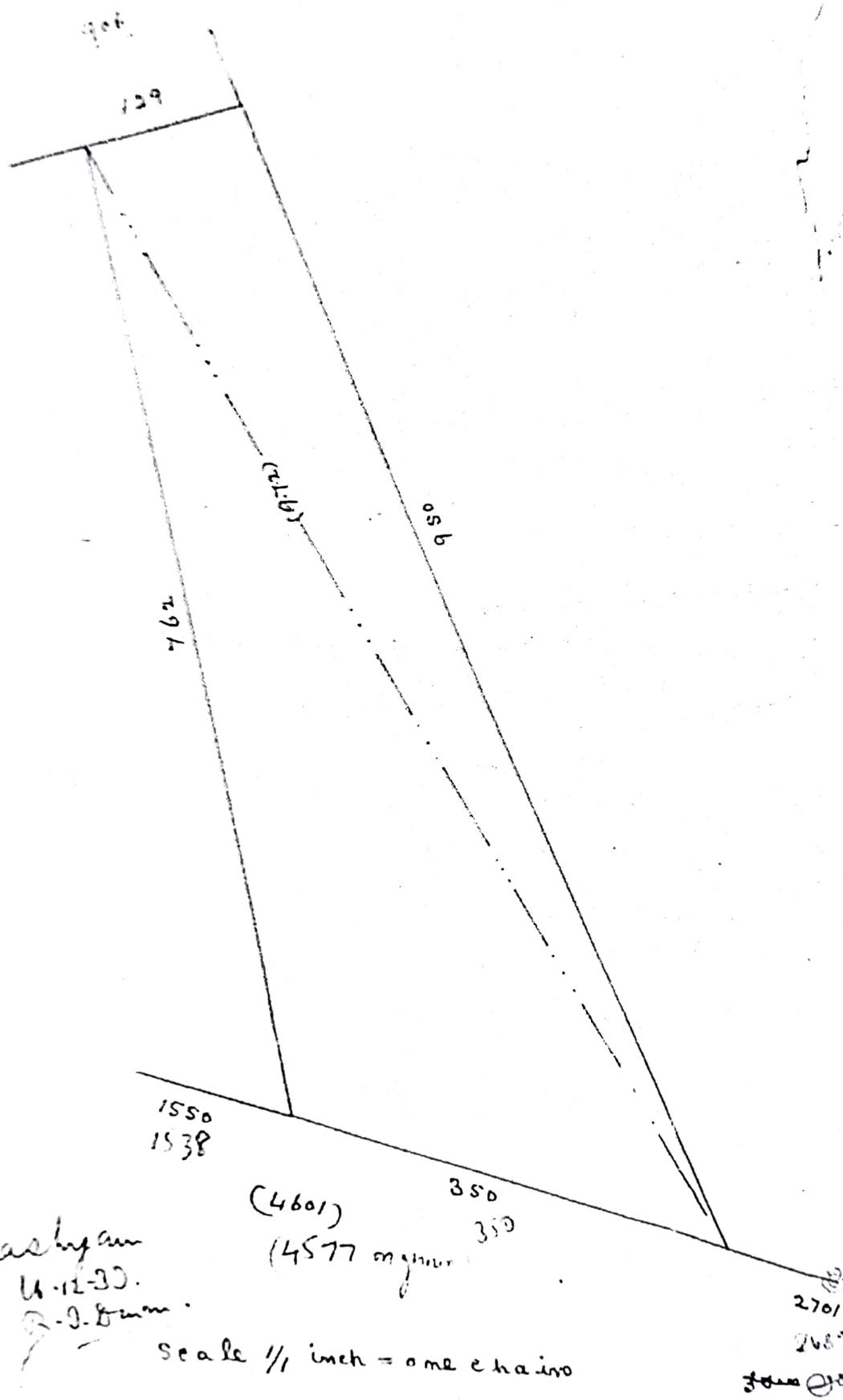
R. J. Dunn

Surveyor

Scale 1 inch = 100 chains

Field No 907

Area: 130



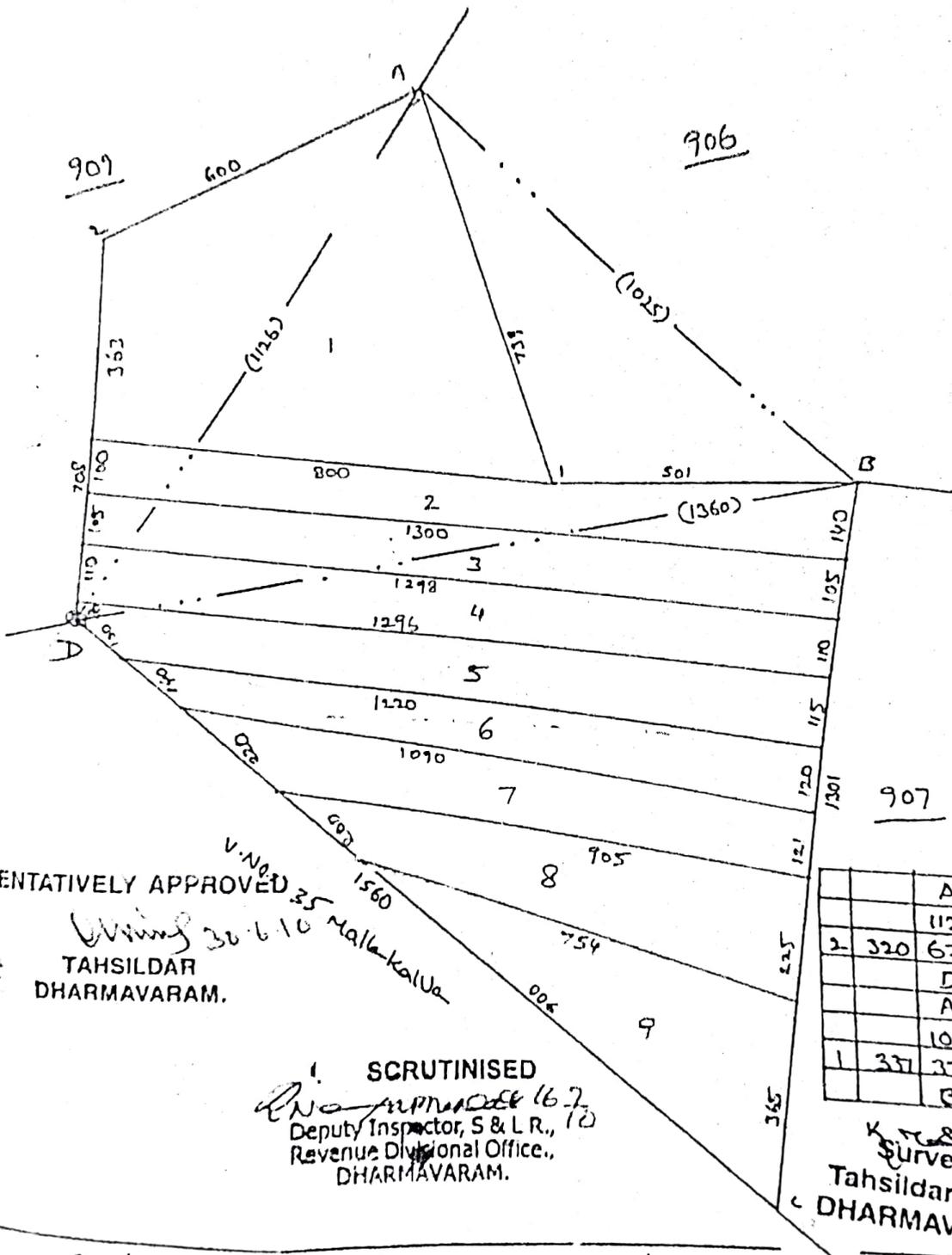
J. Bhasiyam
U. 12-30.
R. D. Bham.

Scale 1/1 inch = one chain

2087

ANANTAPUR P.L. NO. 910
 DHARMAVARAM AREA: 14-35

VILLAGE: ...
 NAME: ...



TENTATIVELY APPROVED
 V. No. 35
 30.6.10 Malla Kalva
 TAHSILDAR
 DHARMAVARAM.

SCRUTINISED
 Deputy Inspector, S & L R.,
 Revenue Divisional Office.,
 DHARMAVARAM.

	A		
	1126		
2	320	628	
	D		
	A		
	1021		
1	371	370	
	B		

Surveyor
 Tahsildar Office
 DHARMAVARAM

Scale One centimeter = 20 meters

Combined Sketch of Sy.No: 904,905,906,907, of Dharmavaram Village Sy.No: 43, 44 of Pothulanage Palli Village and Sy.No: 1, 2, 4 of Mallakalva Village Dharmavaram Mandal, Sri Satya Sai District.

Dharmavaram Fields

Sy Nos: 904 = 10.06
905 = 3.29
910 = 14.35

Mallakalva Fields

Sy Nos. 1-1 = 22.68
2 = 26.75
4 = 9.28

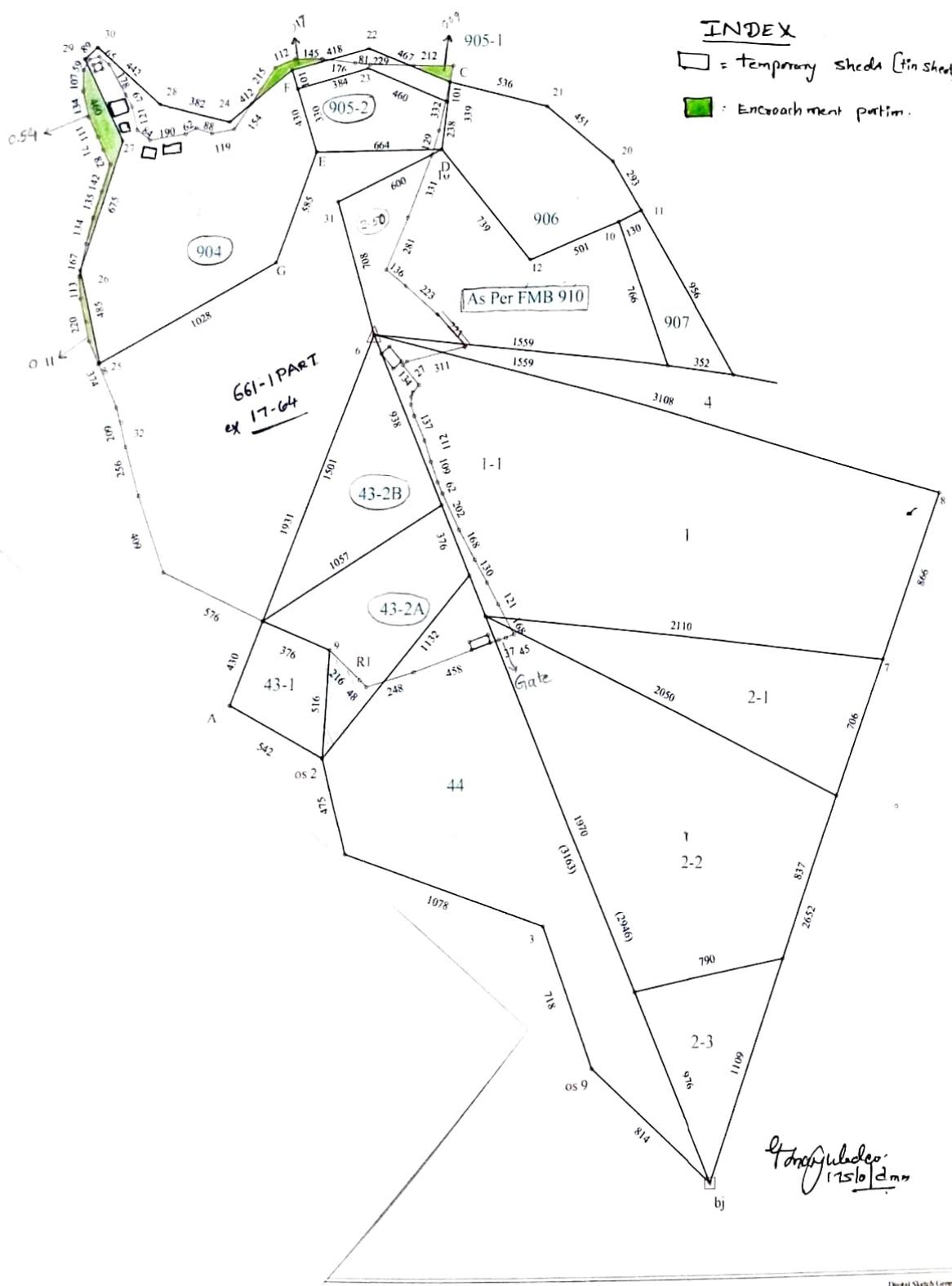
Pothulanage palli Fields

Sy Nos: 43 = 11.60
44 = 16.32

Sy.No 661-1 Total Extent:- 1732.54 A.C Kriyashakthi Vadiyar Cheruvu

INDEX

- = Temporary sheds (tin sheets)
- = Encroachment portion.



From
Smt. S. Yugeswari Devi, M.A. M.Phil,
Tahsildar (FAC),
Dharmavaram

To
The District Collector,
Sri Sathya Sai District,
Puttaparthi.



Through Revenue Divisional Officer, Dharmavaram//

RC.No.B/405 /2023 Dated. 07 .12 .2023.

Sub:- National Green Tribunal – Dharmavaram Mandal – Sy. No. 904 to 909
of Dharmavaram Village – Report submitted – Reg.

Ref:- 1.The District Collector, Sri Sathya Sai District, Puttaparthi Memo
No.18170/CORD-II/2023 dt.08.10.23.
2. The District Collector, Sri Sathya Sai District
Rc.No.18170/CORD2/2023 dated 07/12/2023

@@@@@

I invite kind attention to the reference 1st cited, where in the District
Collector, Sri Sathya Sai District has instructed to file counter to the case in
O.A.No.41/2023 filed by Sri Paramesh Baligolla of Thumparthi village
Dharmavaram mandal in National Green Tribunal, Chennai.

I submit that, I along with Municipal Commissioner, Dharmavaram,
D.E., Irrigation, Mandal Surveyor, Dharmavaram, VRO have enquired into
the matter and my enquiry reveals as follows.

The main contention of the petitioner in the above said O.A. is that Sri
Kethireddy Venkatarami Reddy, MLA, Dharmavaram Constituency has
occupied the **Yerraguddam Hill in Sy.No.904 of Dharmavaram field
and contended that there is soil erosion.** Accordingly the Parawise
remarks are submitted as follows.

PARA NO.1&2: NO REMARKS

PARA NO.3: With regard to the averments made in paragraph 3 of the application is
denied false. The "Yerraguddam Hill " does not exists in the Revenue Records i.e.,
Resettlement Register/Diglot of Dharmavaram village. The Yerraguddam Hill is small
hillock/mound called as Yerra Gutta in local terminology by the surrounding villagers
and exists in Sy.No.01 of Mallakalva village of Dharmavaram mandal which is far away
from survey number 904 alleged subject land of this Original Application. As per
Revenue Records Sy.No.01 of Mallakalva is mentioned as Ralla Gutta but not

Yerraguddam Hill. Subsequently the Ralla Gutta was converted into Assessed Waste and assigned to below poverty line poor people. I further submit that the 10th Respondent is no way related to this Yerraguddam Hill as alleged. He does not own any lands in and around this area. The revenue record i.e., Diglot of Mallakalva village in this regard is enclosed as **Annexure-I**.

PARA NO.4: With regard to the averments made in paragraph 4 it is submitted that the Dharmavaram lake spreads over an extent of 1712.8 acres but not 600 acres as mentioned by the applicant. As per the Field enquiry report there is no encroachment by the 10th Respondent in the Dharmavaram Lake with the survey No 661-1 near the Yerraguddam Hill as alleged by applicant. Since there exists no encroachment, there will be no erosion of the Red soil there by it does not affect the cultivation of the farmers and also the said Yerraguddam hill still acts as a barrier in preventing the water from the lake from flooding the nearby localities of Dharmavaram. Hence the ecosystem of the said area has not been disturbed that has been maintained over the Years. The survey Report of Mandal Surveyor as enclosed as **ANNEXURE-2**.

PARA NO.5: With regard to the averments made in paragraph 5 it is submitted that as per Revenue Officer's survey Report, Survey no 661 spreads over 1732.54 acres and Survey No 661 is further divided into 661-1,904, 905, 906, 907,908-1,908-2,908-3,909-1,909-2 as per entries made in Resettlement Survey Register. (Diglot). Dharmavaram Lake with Survey No 661-1 spreads over 1712.08 acres whereas Survey No 904 spreads over 10.06 acres. The said Farm house which applicant is complaining to be illegally constructed by encroaching the 20 acres of land forming part of the Dharmavaram lake area in fact it is situated in Survey No 904, which does not form, part of the Dharmavaram Lake area with Survey No 661-1. Hence there is no encroachment of 20 acres of land in Dharmavaram Lake near the Yerraguddam Hill. The Village Revenue Officer report submitted to the Mandal Revenue officer as enclosed as **ANNEXURE-3**.

PARA NO.6: With regard to the averments made in paragraph 6, It is submitted that as contended by the Petitioner the 10th respondent Sri Kethireddy Venkatarami Reddy is not recorded as Pattadar in the Revenue records and no way related to the alleged lands. The following persons are recorded as Pattadars as per 10(I), RH, OLD ADANGALS and present Webland entries. RH COPY / OLD ADANGALS/ Webland Records enclosed in **ANNEXURE-4**.

661-1	1712.08	Kriyashakthi Chikkavadiyar Cheruvu
904	5.03	Gali Vasumathi W/o K.V. Krishna Reddy
904-B	2.03	Gali Vasumathi W/o K.V. Krishna Reddy
904-C	3.00	Gali Vasumathi W/o K.V. Krishna Reddy
905	3.28	Durgappa
906	5.32	Thumparthi Madiga Nagadu
907	1.80	
908-1	5.00	Sake Govind
909-1	4.90	Bhogemi Ramanna
909-2	3.00	Eera Thimmappa Pujari Vadde Venkatappa

PARA NO.7: With regard to the averments made in paragraph 7 It is submitted that as contended by the Petitioner the 10th respondent has not encroached nor illegally occupied the Western front of the hill and no way related to the allegation made. As per the Mandal Surveyor report, the Sy.No. 904 is lying adjacent to the lake and extended in triangle shape with natural topography and there is no encroachment of Lake Boundaries. The Pattadar in Sy.No. 904 has erected a temporary tent House in 0.10 cents and raised plenty of plants and raised decorative green grass around the tent house. Apart from this she is cultivating remaining extent is Sy.No. 904 and raised about 1000 Sweet Orange trees aged about 2 years. There is no horse track, horse stables. As alleged by the petitioner there is no village temple, but there is a tree (Chigara Chettu) decorated with the saree in Sy.No.01 of Mallakalva village of Dharmavaram mandal and is being worshipped by surrounding ryots as Naga Devatha. The tree is not disturbed as contended by the Petitioner. Pictures taken at the time of field inspection enclosed as

ANNEXURE-5..

PARA NO.8: With regard to the averments made in paragraph 8 of the application is denied as false. As per Mandal Surveyor, Dharmavaram report, the said Farm house is situated in Survey No 904 which is purchased by the pattadar through registered deed. I am enclosing field map of S.No 904 as enclosed as **Annexure-6** . Hence, illegal occupation of 20 acres of the Dharmavaram lake area by illegally filling the lake area with red soil does not arise. In Reply to RTI application by Sri G. Suryanarayana, Ex-MLA, Dharmavaram, and adverse news published in the newspapers Water resources Department has submitted reply that "No construction is illegally made by filling the Dharmavaram lake area", Counter Affidavit of S.E., Irrigation is enclosed as **Annexure-7**. Hence, I submit that the said 20 acres of the land is not present in Survey no 904 and

does not form part of the Dharmavaram lake area with Survey No 661-1, hence no action is taken against it.

PARA NO.9: With regard to the averments made in paragraphs 9, it is submitted that as contended by the Petitioner manipulation of records is not evident. As per Diglot entries, the Sy.No.661 of Dharmavaram village, was subdivided vide 8A 106/39 dated 17.12.1933 into new survey numbers from Sy.No.904 to 909. After sub division the lands were converted into G.D. and some farmers are entered in 10(1), old adganls and RH. But conversion proceedings from Cheruvu to G.D. are not coming forth in this office. The Pattadar Smt. Gali Vasumathi has purchased the lands in Sy.No's 904 & 905 through registered deed No. 3413/2020, 4199/2020, 3416/2020, 3937/2020, 3415/2020 from web land holders in the year 2020. The Sellers are the legal heirs of the RH holders and pattadars mentioned in old adangals and Chitta10(1). The old records clarifying whether Sy.No.904 and 905 are assigned are not coming forth in this office and hence the same information was given through RTI act by the then Tahsildar. The 10th respondent is not related to these survey numbers as per existing revenue records. Registered deeds, RH Copy, Old Adangals are enclosed as **Annexure A-8**.

PARA NO.10: With regard to the averments made in paragraphs 10th, it is submitted that, in field level enquiry by the Tahsildar and team, it revealed that the lands adjacent to the lake are being cultivated by the pattadars by raising sweet orange, Vakka plants and other crops for several decades. Hence, the contention of the applicant is false and no ryot is being denied to cultivate the land. The 10th respondent is no way related to the contents alleged by the petitioner.

PARA NO.11TH & 12TH: With regard to the averments made in paragraphs 11th & 12th, it is submitted that, as contended by the Petitioner in Para 11 and 12 RTI application was received from G. Suryanarayana, Ex. MLA with a request to supply the certified copy of Assignment pattas of Sy.No's 904 to 909. But as the said old records are not available in the office whether assignment was made or not, the same was intimated to the RTI applicant.

PARA NO.13TH&14TH: With regard to the averments made in paragraph 13 of the affidavit is denied as false. With regard to the averments made in paragraph 14 of the affidavit is denied as false. It is submitted that the Dharmavaram lake is under control of Water Resources Department. The 10th respondent has not withheld the flow the water to the nearby agricultural fields, as 10th respondent has not constructed any obstruction to the natural flow of water in the Dharmavaram lake area that can withheld the flow of water and cause severe hardship to the farmers and also 10th respondent has not converted the lake into a private water body and Water Resources Department has not

accorded any permission to operate boats. Counter affidavit of SE, Irrigation is enclosed as **Annexure-9**.

It is Further submitted that the Dharmavaram Lake consists of tank bund with a length of 5.475 KM. Dharmavaram lake receives drainage from its free catchment basin and surpluses into the Chitravathi river through surplus arrangements provided namely surplus weirs, spanning a length of over 740M having a discharge capacity of 27402 cu-secs. Hence, I submit that the withholding and Release of water from the lake doesn't arise as Flood water automatically gets discharged through 8 surplus weirs provided. As alleged by the applicant, 10th respondent has not constructed any permanent or temporary structures over the Surplus weir to withhold the lake water.

PARA NO.15: With regard to the averments made in paragraph 15 of the application is denied as false. As alleged by the applicant, no illegal construction activities in the alleged area as on date. Further I submit that there is no erosion of soil that can cause flooding of catastrophic degree. There is no such activity done by the 10th respondent that poses threat to life, livelihood and shelter of residents including the applicant. 10th respondent has not affected any irrigation, and also I submit that no such complaint is received from any farmer to take any action.

1. With regard to the averments made in Grounds I, II it is submitted that there is no soil erosion as alleged by the petitioner. The said hillock is far away from the potential flooding of the area from the water in the Dharmavaram lake.
2. With regard to the averments made in Grounds III , I Submit that there is no filling of soil in the Dharmavaram lake are by the 10th respondent.
3. With regard to the averments made in Grounds IV, manipulations are not done in the revenue records as the subdivision occurred in the year 1933 and incorporated in the Resettlement Register.
4. As per the order of Hon'ble National Green Tribunal, Southern Zone, Chennai I here with submit following few lines.

1) Yerraguddam Hill History:

The "Yerraguddam Hill " does not exists in the Revenue Records i.e., Resettlement Register/Diglot of Dharmavaram village. The Yerraguddam Hill is small hillock/mound called as Yerra Gutta in local terminology by the surrounding villagers and exists in Sy.No.01 of Mallakalva village of Dharmavaram mandal. This hillock is adjacent to the Dharmavaram Lake. As per Revenue Records Sy.No.01 of Mallakalva is mentioned as Ralla Gutta but not Yerraguddam Hill. Subsequently the Ralla Gutta was converted into Assessed Waste and assigned to land less poor. I further submit that the 10th Respondent is no way related to this Yerraguddam Hill.

2) Dharmavaram Lake History:

The Dharmavaram Kriyasakthi Vadayar Tank is constructed long back situated at 400m southeast of Dharmavaram Town. The total length of bund is 5.475 Km formed with B.C soils. It receives drainage from its basin and surplus of upper tanks and surpluses into Chitravathi river over 8 masonry weirs namely Surplus arrangements. It also have 4 sluices with an ayacut of 1922 acres.

As per the Resurvey Settlement Register of Dharmavaram Village from Revenue records Kriyashakthi Chikkavadiyar Cheruvu (Dharmavaram) is spread over an extent of 1732.54 acres in survey no 661-1 and Sy.No.661-1 with 1732.54 acres is block splitted and formed New survey no's as 661-1, 904,905,906,907 respectively vide 8A 106/39 dated 17.12.1933 as per RSR. The subject lands have not seemed to be assigned to anyone, as there are pattadar names in RH, Old adangals and there are no records of assignment. These lands are not mentioned in Prohibited List i.e., Annexures. Hence the registrations were done on par with patta lands.

2) Any encroachments in Buffer Zone:-

There exists no encroachments in Buffer zone.

3) District Forest officer, Dharmavaram has also submitted that there is no existence of Reserve Forest in Sy.No.661 of Dharmavaram village.

Report of DFO along with Google Earth Map is enclosed.

FINAL CONCLUSION:

It is submitted that, after field level enquiry by the team consisting of Municipal Commissioner, Dharmavaram, Tahsildar, Dharmavaram, D.E., Irrigation, Dharmavaram, Forest Range Officer, Dharmavaram, Mandal Surveyor, VRO and VS it revealed that there are no encroachments in Dharmavaram Lake and there is no soil erosion nor filling of the lake and there is no afforestation. The sale transactions took place from the pattadars who were mentioned in RH and old adangals and there is no evidence of assignment grant if any, in Tahsildar's Office. The alleged lands are not mentioned in Prohibited list and subdivisions took place in the year 1933 and sketches are available in FMB. As alleged by the petitioner the Hon'ble MLA Sri Kethireddy Venkatarami Reddy who is mentioned as 10th respondent and on whom the entire allegations were made is no way related to the said lands and his name is no where recorded as pattadar in revenue records pertaining to the Sy.Nos.

mentioned in the Affidavit of the petitioner. Hence the main contention itself is false and far away from truth and the contention is baseless.

It is further submitted, in the reference 2nd cited, the District Collector has stated that, inspite of several instructions the Tahsildar, Dharmavaram has not submitted detailed report with evidences. It is humbly submitted that, as per orders of the District Collector to file the counter in reference 1st cited, I have conducted personal inspection along with team of officers, prepared counter and proceeded to the Advocate of Green Tribunal in Chennai in person on 28.10.2023 and requested the Advocate to inform the District Revenue Officer, Sri Sathya Sai about the corrections needed in filing of the counter by the District Collector over phone. The Advocate has also spoken with the District Revenue Officer, Sri Sathya Sai about filing of counter. I have immediately returned from Chennai and handedover the counter in the CORD Section and requested to file counter as the case was posted on 08.11.2023. But in the District Collector, Sri Sathya Sai Rc.No.E-18170/Cord-II dated 04.11.2023 an adjournment for one week/two weeks was requested by the District Collector with a reason that report from Forest Department is awaited and case was posted on 05.12.2023. Hence, I submit that, as mentioned in the reference 2nd cited, I have not caused any inconvenience to the District Administration by not filing counter. I have responded within time.

In view of the above, the above facts may be appraised to the Hon'ble Green Tribunal Court, Chennai through Counter so that the case is disposed.

Encl: Annexures form 1 to 9

Yours faithfully



Tahsildar(FAC)

Dharmavaram

Rc.No.Ser-II/113/2025
Sai

O/o District Collector, Sri Sathya

Dated:11/02/2025

SHOW CAUSE NOTICE

Sub :-	Lands - Dharmavaram Mandal - Dharmavaram, Mallakaluva, Pothulanagepalli Villages - Original Application No 41/2023 filed by Sri Paramesh Baligolla of Thumparthi Village of Dharmavaram Mandal before the National Green Tribunal (SZ) Chennai - Sri D.Neelakanta Reddy, former Tahsildar, Dharmavaram and present Tahsildar, Kothacheruvu - Committed certain irregularities - Show Cause Notice issued - Explanation called for - Reg.
Ref: -	Rc.No.1745/2023 (I), Dated: 28.01.2025 of the Revenue Divisional Officer, Dharmavaram.

It came to the notice of the undersigned through the Revenue Divisional Officer, Dharmavaram in the reference cited which reveals that Sri D.Neelakanta Reddy, former Tahsildar, Dharmavaram has committed the following irregularities.

- i. Carried out mutations in respect of the following lands of Dharmavaram Mandal.

Sl.No	Sy.No	Extent	Date	Entry made in the name of	1B.No	Time
1	904	5.03	10.09.2020	GasthePeddakka w/o Anjaneyulu	848	14.41
			31.03.2021	GaliVasumathi w/o KethireddyVenkata Krishna Reddy	3164	20.27
2	905-2	2.42	04.01.2012	TalariSraswathamma	855	00.00
			14.09.2020	Anke Narayana s/o AnkePeddanna	3165	5.31

			27.10.2020	J.Obulamma J.Narayana	w/o	3214	13.37
			30.01.2021	GaliVasumathi KethireddyVenkata Krishna Reddy	w/o	3164	19.10
3	908-1	5.00	13.05.2015	Sake Govindu Narayanappa	s/o	1504	16.52
			12.09.2017	Sake Govindu Narayanappa	s/o	1504	05.31
			12.09.2017	S.Ramulamma late S.Govindu	w/o	2773	05.31
			15.09.2020	GaliVasumathi KethireddyVenkata Krishna Reddy	w/o	3164	10.44
4	909-1	4.90	19.05.2015	BoginaVenkataramu du BoginaRamanna	s/o	1322	23.07
			15.09.2020	GaliVasumathi KethireddyVenkata Krishna Reddy	w/o	3164	10.50
5	909-2	1.00	26.06.2015	K.Seshu Hanumanna	s/o	2576	17.31
		1.00	26.06.2015	K.Venkatanarayana s/o Hanumanna		2577	17.31
		1.00	26.06.2015	K.Thimmanna Hanumanna	s/o	2578	17.31
		3.00	15.09.2020	GaliVasumathi KethireddyVenkata Krishna Reddy	w/o	3164	10.53

ii. It has also come to the notice of the undersigned that all the mutations were carried out without proper verification of office records and particularly for the assigned extent of Ac 2.42 cts which was also entered in the name of Smt Gali Vasumathi W/o Kethireddy Venkata Krishna Reddy instead of resuming the same as per the provisions of the Andhra Pradesh Assigned Lands (Prohibition of Transfers) Act, 1977 (AP POT Act) as the transactions took place in assigned land.

iii. It also came to the notice of the undersigned that the

above entries in the webland facilitated the registration authorities to accept sale transactions in respect of above mentioned lands.

Sl. No	Sy. No.	Full Extent (Ac.Cts)	Purchased Extent (Ac.Cts)	Sold by	Purchased by	Document No. and Date
1	905-2	2.42	2.42	1.Anke Narayana s/o AnkePeddanna 2. TalariAnjinamma w/o TalariRangappa	GaliVasumathi w/o Kethireddy Venkata Krishna Reddy	4199/28 .9.2020
2	908-1	5.00	5.00	1.Sake Ramulamma w/o Sake Govindu 2. Sake Kadiresa s/o Sake Govindu 3. Sake Nagendra s/o Sake Govindu 4. S.Lakshmi Narayana s/o Sake Govindu 5. Sake Lakshmi Devi c/o NalleniSreeramulu	GaliVasumathi w/o Kethireddy Venkata Krishna Reddy	3413/14 .8.2020
3	904-C	3.00	3.00	1.Sake Akkamma w/o Sake Nagaraju 2. Sake Raju s/o Sake Nagaraju 3. Sake Jyothi w/o Sake Nagaraju 4. Sake Harini D/o Sake Nagaraju	GaliVasumathi w/o Kethireddy Venkata Krishna Reddy	3415/ 14.8.20 20
4	909-1	4.90	4.90	1.BhogimaVenkaaramudu s/o B.Ramudu 2. B.Ramakrishna s/o B.Venkataramudu	GaliVasumathi w/o Kethireddy Venkata Krishna Reddy	3417/ 14.8.20 20

				3.Bhogima Narayana Swamy s/o B.Venkatarmudu 4.Bhogima Lakshmi Narayana s/o B.Venkataramudu		
5	904	10.06	5.03	1.G.Peddakka w/o late Anjaneyulu 2. G.Ramyasree w/o late Anjaneyulu 3. G.NaveenSarma w/o late Anjaneyulu	GaliVasuma thi w/o Kethireddy Venkata Krishna Reddy	3937/ 11.9.20 20
6	904 -B	2.03	2.03	1.Bhogam Krishnamma w/o BhogamSivaiah 2. AnkeNagendramm a w/o Kullayappa	GaliVasuma thi w/o Kethireddy Venkata Krishna Reddy	3414/ 14.8.20 20
		Total	22.38			

In the instant case, Sri D.Neelakanta Reddy, the then Tahsildar, Dharmavaram Mandal has committed the above irregularities and violated the provisions of Rule 3 of Andhra Pradesh Civil Services (Conduct) Rules, 1964 showing lack of integrity, commitment to his legitimate duties.

In view of the above, Sri D.Neelakanta Reddy, the then Tahsildar, Dharmavaram and present Tahsildar, Kothacheruvu, is directed to offer his explanation in writing for the above lapses within 10 days from the date of receipt of this notice so as to why necessary disciplinary action should not be initiated against him under the provisions of the Andhra Pradesh Civil Services (Classification, Control and Appeal) Rules, 1991, failing which it is construed that he has no explanation to offer for the above lapses and further action will be initiated based on the material available on the record.

Chetan T S I A S
Collector & District

Magistrate

Sri Sathya Sai District

To

Sri D.Neelakanta Reddy, Tahsildar, Kothacheruvu through the Revenue Divisional Officer, Puttaparthi(in duplicate) for service and return of served copy.

Copy to the Revenue Divisional Officer, Dharmavaram.

Copy to CC to Collector/Joint Collector.

Rc.No.Ser-II/113/2025
Sai

O/o District Collector, Sri Sathya

Dated:11/02/2025

SHOW CAUSE NOTICE

Sub :-	Lands - Dharmavaram Mandal - Dharmavaram, Mallakaluva, Pothulanagepalli Villages - Original Application No 41/2023 filed by Sri Paramesh Baligolla of Thumparthi Village of Dharmavaram Mandal before the National Green Tribunal (SZ) Chennai -Smt. S. Yugeswari Devi, former Tahsildar, Dharmavaram - Committed certain irregularities - Show Cause Notice issued - Explanation called for - Reg.
Ref: -	Rc.No.1745/2023 (I), Dated: 28.01.2025 of the Revenue Divisional Officer, Dharmavaram.

It came to the notice of the undersigned through the Revenue Divisional Officer, Dharmavaram in the reference cited which revealed that Smt.S.Yugeswari Devi,the then Tahsildar, Dharmavaram has submitted parawise remarks in respect of Original Application No 41/2023 filed by Sri Paramesh Baligolla of Thumparthi Village of Dharmavaram Mandal before the National Green Tribunal (SZ) Chennai to the District Collector, Sri Satya Sai District, Puttaparthi vide Rc.No.B/405/2023, dated.07.12.2023stating at para no. 5.

“the said Farm House which applicant is complaining to be illegally constructed by encroaching the 20 acres of land forming part of the Dharmavaram lake are in fact it is situated in Survey Number 904, which does not form, part of the Dharmavaram Lake area with Survey Number 661-1. Hence there is no encroachment of 20 acres of land in Dharmavaram Lake near the Yerraguddam hill”.

But on ground Sandal Wood and Sweet Orange trees, Mahagani trees, Dragon Fruit trees are existing in Survey

Number 904 which was block splitted from Old Survey Number 661-1 of Dharmavaram Village i.e., Kriya Sakthi Vadayar Tank.

Hence it was concluded that the above said report submitted by the then Tahsildar, Dharmavaram is far away from truth and misrepresentation of facts.

In the instant case, Smt. S. Yugeswari Devi, former Tahsildar, Dharmavaram Mandal has committed the above irregularities and violated the provisions of Rule 3 of Andhra Pradesh Civil Services (Conduct) Rules, 1964 by misusing her official position.

In view of the above, Smt. S.Yugeswari Devi former Tahsildar, Dharmavaram is directed to offer her explanation in writing for the above lapse within 10 days from the date of receipt of this notice so as to why necessary disciplinary action should not be initiated against her under the provisions of the Andhra Pradesh Civil Services (Classification, Control and Appeal) Rules, 1991, failing which it is construed that she has no explanation to offer for the above lapse and further action will be initiated based on the material available on the record.

Chetan T S I A S

Collector & District
Magistrate
Sri Sathya Sai District

To

Smt. S.Yugeswari Devi, former Tahsildar, Dharmavaram and presently working as Tahsildar/Superintendent Coordination Section, Collectorate, Ananthapuramu District.

Copy to the District Collector, Ananthapuramu with a request to serve the Show Cause Notice on Smt.S.Yugeswari Devi, Tahsildar/Superintendent Coordination Section, Collectorate, Ananthapuramu and to send the served copy to this office immediately.

Copy to the Revenue Divisional Officer, Dharmavaram.

Copy to CC to Collector/Joint Collector

APHC010484262024



IN THE HIGH COURT OF ANDHRA PRADESH
AT AMARAVATI
(Special Original Jurisdiction)

[3329]

TUESDAY, THE TWENTY NINETH DAY OF OCTOBER
TWO THOUSAND AND TWENTY FOUR

PRESENT

THE HONOURABLE SRI JUSTICE VENKATESWARLU NIMMAGADDA

WRIT PETITION NO: 24925/2024

Between:

Gali Vasumathi

...PETITIONER

AND

The State Of Andhra Pradesh and Others

...RESPONDENT(S)

Counsel for the Petitioner:

1.A P REDDY

Counsel for the Respondent(S):

1.GP FOR REVENUE

The Court made the following:

THE HONOURABLE SRI JUSTICE VENKATESWARLU NIMMAGADDA**WRIT PETITION NO: 24925/2024****ORDER:**

The present Writ Petition is filed under Article 226 of the Constitution of India seeking following relief:

“.....pleased to issue a Writ or Order more particularly one nature of Writ of Mandamus declaring the action of Respondents in trying to interfere, demolish the building and trying to dispossess the petitioner from the lands to an extent of Ac.30.41 cents situated in Survey Nos.904, 904-B, 904-C, 905-2, 908-1, 909-1, 909-2 of Dharmavaram Village, Dharmavaram Mandal, Sri satya sai District as illegal, Arbitrary and violation of Article 300-A of the Constitution of India apart from violation of Principles of Natural Justice and consequently direct the Respondents not to interfere, demolish and dispossess the Petitioner from the land to an extent of Ac.30.41 cents situated in Survey Nos.904, 904-B, 904-C, 905-2, 908-1, 909-1, 909-2 of Dharmavaram Village, Dharmavaram Mandal, Sri satya sai District and may to pass.....”

2. Heard learned counsel for the petitioner and learned Government Pleader appearing for the respondents.

3. Learned counsel for the petitioner submits that, the petitioner is the absolute owner and possessor of the lands of Ac.25.38 acres in Sy.Nos.904, 904-B, 904-C, 905-2, 908-1, 909-1, and 909-2 of Dharmavaram Village, Dharmavaram Mandal, Sri Satyasari District. The petitioner acquired the subject lands through registered sale deeds and got issued pattadar passbook and title deeds in her favor. He further submits that, the petitioner applied for

conversion of the agricultural lands into non-agricultural lands in Sy.Nos.904, 904-B, 904-C and 905-2, totaling to an extent of 12.48 acres, the Revenue Divisional Officer approved the said conversion *vide* proceedings No.R.Dis.503.2022(I) dated 13.05.2022. Later, the petitioner gifted the property to an extent of 0.065 acres in favour of her husband *vide* registered document No.2355 of 2021 and he obtained No Objection Certificate from the Irrigation Board, Dharmavaram, dated 27.03.2021, that the subject property is not an encroached property.

4. Learned counsel further submits that, in the year 2016, regarding the building Permissions/Approvals, the Government implemented the Electronic/Digital technology i.e., Development Permission Management System (DPMS) online portal for streamlined submission, processing of building applications across Municipalities, Municipal Corporations and Urban Development Authorities. As per G.O.Ms.No.119, Municipal Administration and Urban Development Authority, dated 28.03.2017, the Government framed the guidelines for procedural compliances, fees collection and approvals. He further submits that, by complying with the guidelines, the petitioner's husband submitted a building application through a municipal licensed surveyor along with the required documents for constructing G+1 building in an extent of 260.03 Sq. meters in Sy.No.904. The town planning officials thereby reviewed the application and after verification, confirmed that the said land fell within Sy.No.904 and granted building permission *vide* B.A.No.1002/0070/B/DMM/PUT/2021, dated 21.04.2021. While things stood

thus, one Mr. Paramesh Baligolla filed O.A.No.41 of 2023, before the National Green Tribunal, Chennai against the petitioner's husband, alleging that, the property in Sy.No.904 is an encroachment of Dharmavaram Tank.

5. Learned counsel further submits that, on 24.10.2024, the petitioner received a notice *vide* Rc.No.334/20243/A from the 4th respondent's office i.e., Tahsildar under Section 7 of the Land Encroachment Act, 1905, referring the O.A.No.41 of 2023. As per the case documents secured by the petitioner's husband's brother i.e., 9th respondent in O.A.No.41 of 2023, from the revenue authorities, it reveals that the petitioner is not an encroacher. He further submits that, originally the subject lands mentioned were part of old Sy.No.661 of Dharmavaram Village fields, encompassing to the extent of 1,732.54 acres, owned by the Government. The tank occupies some portion of the subject land and later the Government recognized the possession of the neighboring farmers within old Sy.No.661 and subdivided the subject land as follows:

S.No.661-1	1712.80 acres
S.No.904	10.60 acres
S.No.905	3.21 acres
S.No.906	5.32 acres
S.No.907	1.80 acres

6. By considering the longstanding possession of the farmers in respect of the land in Sy.Nos.904, 905, 906 and 907, the Government modified the

revenue records accordingly. Further, the subdivision of land in Sy.No.661-1 was made and the same was entered in the A-Register village account Nos.1 and 2 as follows:

S.No.661-1	1696.14 acres (Kriyashakthi Vadayaru Tank)
S.No.908-1	5 acres
S.No.908-2	2.15 acres
S.No.908-3	2.15 acres
S.No.909-1	4.90 acres
S.No.909-2	3 acres

7. Learned counsel further submits that, due to change in Government, the respondent-authorities are trying to interfere with the petitioner's peaceful possession of the subject lands. Aggrieved by the same, the petitioner filed the present Writ Petition.

8. On the other hand, learned Government Pleader appearing for the respondents submits that, since the petitioner substantiated her title through sale deeds as well as the pattadar passbooks assigned in favor of her, the respondents will follow the due procedure of law as contemplated, if they intend to interfere with the possession of the petitioner's properties.

9. Having regard to the submissions made by learned counsel for the petitioner and learned counsel for the respondents, the respondent-authorities are hereby directed not to interfere with the peaceful possession and

enjoyment of the petitioner's property without following the due process as contemplated under law.

10. Accordingly, the Writ Petition is disposed of. There shall be no order as to costs.

Consequently, miscellaneous applications pending if any, shall stand closed.

JUSTICE VENKATESWARLU NIMMAGADDA

Note: Issue CC by 04.11.2024
B/o.SCH

119

HON'BLE SRI JUSTICE VENKATESWARLU NIMMAGADDA

WRIT PETITION No.24925 of 2024

Note: Issue CC by 04.11.2024
B/o.SCH

APHC010496812024



**IN THE HIGH COURT OF ANDHRA PRADESH
AT AMARAVATI
(Special Original Jurisdiction)**

[3311]

THURSDAY, THE SEVENTH DAY OF NOVEMBER
TWO THOUSAND AND TWENTY FOUR

PRESENT

THE HONOURABLE MS JUSTICE B S BHANUMATHI

WRIT PETITION NO: 25467/2024

Between:

Smt.Gali Vasumathi

...PETITIONER

AND

The State Of Andhra Pradesh and Others

...RESPONDENT(S)

Counsel for the Petitioner:

1.A P REDDY

Counsel for the Respondent(S):

1.GP FOR REVENUE

2.GP FOR IRRIGATION COMM AREA DEV

The Court made the following Order:

This writ petition is filed under Article 226 of Constitution of India seeking the following relief:

“...to issue a Writ or Order more particularly one nature of Writ of Mandamus declaring the action of respondents particularly respondent No.6 in issuing notice of eviction vide Notice File No.2L1(E)/No.438M dated 05.11.2024 without giving an opportunity of being heard and without following the due procedure as contemplated under Section 6 and 7 of

the A.P.Land Encroachment Act, 1905, Act and law which is contrary to the Order of this Hon'ble Court in W.P.No.28064 of 2023 which is arbitrary, illegal, arbitrary and contrary to Section 6 and 7 of A.P.Land Encroachment Act, 1905 and violation of Articles, 14, 19, 21 and 300-A of the Constitution of India apart from violation of principles of natural justice and consequently, direct the respondents not to interfere, demolish and dispossess the petitioner from the land to an extent of Ac.25.38 cents situated in Survey Nos.904, 904-B, 904-C, 905-2, 908-1, 909-1, 909-2 of Dharmavaram Village, Dharmavaram Mandal, Sri Satya Sai District and may to pass..."

02. The case of the petitioner is briefly as follows:

The petitioner is possessor of land totaling Ac.25.38 cents situated in Survey Nos.904, 904-B, 904-C, 905-2, 908-1, 909-1 & 909-2 of Dharmavaram Village, Dharmavaram Mandal, Sri Satya Sai District. She purchased the said property through registered sale deeds and her name was recorded in pattadar passbook and revenue records. On petitioner's submission of application for conversion of Ac.12.48 cents to non-agricultural purposes, the 4th respondent issued approval vide R.Dis.603/2022(1) on 13.05.2022. She gifted Ac.0.065 cents to her husband through registration. The 5th respondent issued a notice vide Rc.No.334/20243/A dated 24.10.2024 referencing case filed by Mr.Paramesh Baligolla in O.A.No.41 of 2023 before the National Green Tribunal, Chennai, which was filed against the petitioner due to political rivalry. The 6th respondent without following due procedure as contemplated under Section 6 and 7 of Andhra Pradesh Land Encroachment Act, 1905, issued notice in File No.2L1(E)/No.438M dated 05.11.2024. The petitioner purchased the land from lawful owners and due to political changes after

general elections in the State, the impugned notice was issued. The petitioner filed W.P.No.24925 of 2024 before this Court on similar grounds in which an order was passed on 29.10.2024 with a direction to the 6th respondent not to dispossess the petitioner without following the due procedure.

03. The learned counsel for the petitioner, appearing through video conference, and Mrs.Arika Maheswari, learned counsel representing counsel for the petitioner appearing physically before this Court, stated that the 6th respondent has no authority to issue the impugned notice and placed reliance on the decision of this Court in W.P.No.5334 of 2024 dated 29.02.2024 wherein, under the similar set of facts, a similar notice issued by the Deputy Executive Engineer, Water Resources Department, SPSR Nellore District was set aside in view of Sections 6 and 7 of the Andhra Pradesh Land Encroachment Act, 1905 which enables the District Collector/Tahsildar/Deputy Tahsildar only to take steps for eviction of unauthorized occupant of the government land. He further submitted that Tahsildar/5th respondent had already issued notice for which a reply had also been given by the petitioner.

04. The learned Assistant Government Pleader for Irrigation representing the respondents No.1 to 7, placed on record the written instructions of Executive Engineer, I.B.Division, Dharmavaram, dated 07.11.2024. He further stated that steps would be taken as per law, by fairly conceding that the 6th respondent has no such authority to issue the impugned notice.

05. In view of the above said decision, as supported by the provisions of law noted, the writ petition is allowed as prayed for. Impugned notice issued vide File No.2L1(E)/No.438M dated 05.11.2024 is set aside. However, the proper authority is at liberty to proceed as per law on the action already initiated.

There shall be no order as to costs.

Pending miscellaneous applications, if any, shall stand closed.

JUSTICE B.S. BHANUMATHI

Date: 07.11.2024

Note: CC by 11.11.2024

b/o

NSM

114**THE HONOURABLE MS JUSTICE B S BHANUMATHI****WRIT PETITION NO:25467 of 2024**

Date: 07.11.2024

Note: CC by 11.11.2024**b/o**

NSM

**BEFORE THE HON'BLE NATIONAL GREEN
TRIBUNAL (SZ), CHENNAI BENCH AT
CHENNAI**

O.A. NO. 41 OF 2023

**COUNTER/STATUS REPORT FILED BY THE
4TH RESPONDENT**

**G. ADITHYARAJ (Ms 2603/2019)
COUNSEL FOR THE 4TH RESPONDENT
9500013112**